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Tuesday,
10th August, 2021
19 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 26)

Reports of the Department-related Parliamentary Standing Committee on Home Affairs- *Presented* (page 27)

Reports of the Department-related Parliamentary Standing Committee on Agriculture- *Laid on the Table* (page 27)

Statements of the Department-related Parliamentary Standing Committee on Agriculture- *Laid on the Table* (page 28)

Statement by Minister - *Laid on the Table*

Status of implementation of recommendations contained in the Three Hundred and Eleventh and Three Hundred and Fifteenth Reports of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports (pages 28-29)

[P.T.O]

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Regarding Suspension of Business under Rule 267 (pages 29 - 30)

Oral Answers to Questions (pages 30 -55)

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

Statement by Minister Correcting Answer to Question - *Laid on the Table* (page 55)

Regarding point of order on conversion of a Calling Attention Motion into a Short Duration Discussion (pages 55 - 56)

Short Duration Discussion- *Discussion not concluded*
Agricultural problems and solutions (pages 57 -61)

Regarding announcement for holding discussion with leaders of various parties (page 61)

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RAJYA SABHA

Tuesday, the 10th August, 2021/19 Shrawana, 1943(Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table, Shri V. Muraleedharan ...(*Interruptions*)...

Notifications of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Sarbananda Sonowal, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homeopathy, Notification No. 12-15/2012-CCH (Pt.I), dated the 14th June, 2021, publishing the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2021, under sub-section (2) of Section 33 of the Homeopathy Central Council Act, 1973.

[Placed in Library. See No. LT-4579/17 /21]

(ii) A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homeopathy, Notification No. G.S.R. 358 (E), dated the 1st June, 2021, publishing the National Commission for Homoeopathy (Submission of List of the Homoeopathy Practitioners) Rules, 2021, under Section 56 of the National Commission for Homeopathy Act, 2020.

[Placed in Library. See No. LT-4820/17 /21]

Notifications of the Ministry of Power

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Raj Kumar Singh, I lay on the Table, under Section 179 of the Electricity Act, 2003, a copy each (in English and Hindi) of the following Notifications of the Ministry of Power:-

- (1) No. L-1/160/2020-CERC, dated the 2nd November, 2020, publishing the Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020.
- (2) G.S.R. 817 (E), dated the 31st December, 2020, publishing the Electricity (Amendment) Rules, 2020.
- (3) G.S.R. 818 (E), dated the 31st December, 2020, publishing the Electricity (Rights of Consumers) Rules, 2020.
- (4) No. L-1/236/2018-CERC, dated the 3rd February, 2021, publishing the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020.
- (5) G.S.R. 128 (E), dated the 22nd February, 2021, publishing the Electricity (Late Payment Surcharge) Rules, 2021.
- (6) No. L-1/42/2010-CERC, dated the 12th April, 2021, publishing the Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021.
- (7) No. 2/2(2)/2011-Estt./CERC, dated the 23rd March, 2021, publishing the Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Fifth Amendment) Regulations, 2021.
- (8) No. L-1/257/2020-CERC, dated the 16th June, 2021, publishing the Central Electricity Regulatory Commission (Power Market) Regulations, 2021.
- (9) G.S.R. 448 (E), dated the 29th June, 2021, publishing the Electricity (Rights of Consumers) Amendment Rules, 2021.
- (10) G.S.R. 488 (E), dated the 15th July, 2021, publishing the Joint Electricity Regulatory Commission for Union Territories except Delhi (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2021.

[Placed in Library. For (1) to (10) See No. LT- 4561/17/21]

Notifications of the Ministry of Corporate Affairs

SHRI V. MURALEEDHARAN: Sir, on behalf of Rao Inderjit Singh, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 692 (E) dated the 10th September, 2015, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015, along with Delay Statement.
- (2) G.S.R. 158 (E), dated the 8th March, 2021, publishing the Companies (Incorporation) Third Amendment Rules, 2021, along with Delay Statement.
- (3) G.S.R. 159 (E), dated the 8th March, 2021, publishing the Companies (Management and Administration) Amendment Rules, 2021, along with Delay Statement.
- (4) G.S.R. 205 (E), dated the 24th March, 2021, publishing the Companies (Accounts) Fifth Amendment Rules, 2021, along with Delay Statement.
- (5) G.S.R. 206 (E), dated the 24th March, 2021, publishing the Companies (Audit and Auditors) Amendment Rules, 2021, along with Delay Statement.
- (6) G.S.R. 247 (E), dated the 1st April, 2021, publishing the Companies (Accounts) Second Amendment Rules, 2021, along with Delay Statement.
- (7) G.S.R. 248 (E), dated the 1st April, 2021, publishing the Companies (Audit and Auditors) Second Amendment Rules, 2021, along with Delay Statement.
- (8) G.S.R. 392 (E), dated the 7th June, 2021, publishing the Companies (Incorporation) Fourth Amendment Rules, 2021.
- (9) G.S.R. 409 (E), dated the 15th June, 2021, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2021.
- (10) G.S.R. 418 (E), dated the 18th June, 2021, publishing the Companies (Creation and Maintenance of databank of Independent Directors) Amendment Rules, 2021.
- (11) G.S.R. 419 (E), dated the 18th June, 2021, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2021.
- (12) G.S.R. 432 (E), dated the 23rd June, 2021, publishing the Companies

(Accounting Standards) Rules, 2021.

- (13) G.S.R. 503 (E), dated the 22nd July, 2021, publishing the Companies (Incorporation) Fifth Amendment Rules, 2021.

[Placed in Library. For (1) to (13) See No. LT- 4611/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (1) No. IBBI/2021-22/GN/REG075 dated the 14th July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2021.

- (2) No. IBBI/2021-22/GN/REG076 dated the 22nd July, 2021, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Third Amendment) Regulations, 2021.

- (3) No. IBBI/2021-22/GN/REG077 dated the 22nd July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2021.

[Placed in Library. For (1) to (3) See No. LT- 4613/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 467 of the Companies Act, 2013:-

- (1) G.S.R. 1256 (E), dated the 18th March, 2021, amending PART II, of Schedule V to the Companies Act, 2013 to insert/substitute certain entries as mentioned therein.

- (2) G.S.R. 207 (E), dated the 24th March, 2021, amending Schedule III to the said Act with effect from 1st day of April, 2021 to insert/substitute/omit certain entries as mentioned therein.

[Placed in Library. For (1) and (2) See No. LT-4612/17/21]

Notification of the Ministry of Science and Technology

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and

Technology, Trivandrum, Act, 1980, a copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology), Notification No. P & A.I/REGULATION/AMDT/SCTIMST/2017, dated the 23rd June, 2020, publishing the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum (Amendment) Regulations, 2019, along with Delay Statement.

[Placed in Library. See No. LT-4821/17 /21]

Notifications of the Ministry of Power

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Krishan Pal, I lay on the Table, under Section 179 of the Electricity Act, 2003, a copy each (in English and Hindi) of the following Notifications of the Ministry of Power:-

- (1) No. L-1/236/2018/CERC, dated the 26th November, 2019, publishing Corrigendum to the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 published on the 3rd May, 2019 in Part III Section 4 of the Gazette of India No. 144.
- (2) No. L-1/18/2010-CERC, dated the 28th February, 2020, publishing corrigendum to Notification of the Central Electricity Regulatory Commission published in the Gazette of India Extraordinary, Part III Section 4 at Sr. No. 162 dated the 29th April, 2016.
- (3) No. L-1/13/2010/CERC, dated the 1st July, 2020, notifying that the Central Electricity Regulatory Commission (Power Market)(Second Amendment) Regulations, 2019, shall come into force with effect from 1st June, 2020 or such other date as may be notified by the Commission.
- (4) No. L-1/18/2010-CERC, dated the 1st July, 2020, notifying that the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019, shall come into force with effect from 1st June, 2020 or such other date as may be notified by the Commission.
- (5) No. L-7/105(121)/2007-CERC, dated the 1st July, 2020, notifying that the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019, shall come into force with effect from 1st June, 2020 or such other date as may be notified by the Commission.

- (6) No. L-1/246/2019/CERC, dated the 1st July, 2020, publishing the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020.
- (7) No. L-1/250/2019/CERC, dated the 31st August, 2020, notifying that the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, shall come into force with effect from 1st November, 2020.
- (8) No. L-1/250/2019/CERC, dated the 1st July, 2020, publishing the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

[Placed in Library. For (1) to (8) See No. LT- 4822/17/21]

Notifications of the Ministry of Finance

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/13, dated the 30th March, 2021, publishing the Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021/15, dated the 30th March, 2021, publishing the Securities and Exchange Board of India (Underwriters) (Repeal) Regulations, 2021.
- (3) No. SEBI/LAD-NRO/GN/2021/18, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2021.
- (4) No. SEBI/LAD-NRO/GN/2021/19, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2021.

(5) No. SEBI/LAD-NRO/GN/2021/21, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Second Amendment) Regulations, 2021.

(6) No. SEBI/LAD-NRO/GN/2021/22, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2021.

[Placed in Library. For (1) to (6) See No. LT- 4446/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. SEBI/LAD-NRO/GN/2021/24, dated the 12th May, 2021, specifying certain entities, mentioned therein, as qualified financial market participants, which subject to the provisions specified by the Securities and Exchange Board of India, may enter into qualified financial contracts notified by any regulatory authority specified in the First Schedule as specified therein, issued under Clause (b) of Section 4 read with sub-clause (vi) of clause (o) of sub-section (1) of Section 2 of the Bilateral Netting of Qualified Financial Contract Act, 2020.

[Placed in Library. See No. LT- 4612/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 423 (E), dated the 19th June, 2021, publishing the Securities Contracts (Regulation) (Amendment) Rules, 2021, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. LT- 4447/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

(1) G.S.R. 246 (E), dated the 1st April, 2021, publishing the Income-tax (Eighth Amendment) Rules, 2021.

(2) G.S.R. 514 (E), dated the 29th July, 2021, publishing the Income-tax (21st Amendment) Rules, 2021.

[Placed in Library. For (1) and (2) See No. LT- 4647/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 499 (E), dated the 20th July, 2021, allocating certain areas of jurisdiction among the Competent Authorities authorized under sub-section (1) of Section 5 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, under Section 69 of the Prohibition of Benami Property Transactions Act, 1988, along with Explanatory Memorandum.

[Placed in Library. See No. LT- 4823/17/21]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 517 (E), dated the 30th July, 2021, publishing the Central Goods and Services Tax (Sixth Amendment) Rules, 2021.

(2) G.S.R. 518 (E), dated the 30th July, 2021, exempting the registered person whose aggregate turnover in the financial year 2020-21 is upto two crore rupees, from filing annual return for the said financial year.

(3) S.O. 3065 (E), dated the 30th July, 2021, appointing the 1st day of August, 2021 as the date on which the provisions of Sections 110 and 111 of the Finance Act, 2021 shall come into force.

[Placed in Library. For (1) to (3) See No. LT- 4824/17/21]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 808 (E), dated the 30th December, 2020, publishing the Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2020, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. LT- 4824A/17/21]

I. Report and Accounts (2019-20) of CCS NIAM, Jaipur and related papers

II. Report and Accounts (2019-20) of the National Horticulture Board, Gurugram, Haryana and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Shobha Karandlaje, I lay on the

Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report and Accounts of National Institute of Agricultural Marketing (CCS NIAM), Jaipur, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Institute, for the year 2019-20.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4825/17/21]

- II. (a) Annual Report and Accounts of the National Horticulture Board, Gurugram, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4825A/17/21]

Reports and Accounts (2019-20) of QCI, New Delhi and NPC, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Som Parkash, I lay on the Table, a copy (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Quality Council of India (QCI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4399/17/21]

- (ii) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2019 -20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 3939/17/21]

Report (2019-20) of the Central Agricultural University, Imphal, Manipur and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kailash Choudhary, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 30 of the Central Agricultural University Act, 1992:—

(a) Annual Report of the Central Agricultural University, Imphal, Manipur, for the year 2019-20.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4826/17/21]

Notification of the Ministry of Defence

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ajay Bhatt, I lay on the Table, under Section 185 of the Navy Act, 1957, a copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 26, dated July 18 — July 24, 2021 (Weekly Gazette), publishing the Naval Ceremonial, Conditions of the Service and Miscellaneous (Amendment) Regulations, 2021.

[Placed in Library. See No. LT- 4827/17/21]

Report and Accounts (2019-20) of NIPER, Mohali, Punjab and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Bhagwanth Khuba, I lay on the Table:-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998 :—

(a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Mohali, Punjab, for the year 2019-20, and the Audit Report thereon.

(b) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad, for the year 2019-20, and the Audit Report thereon.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4828/17/21]

Reports and Accounts of various institutes and bodies for various years and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Pratima Bhoumik, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the VELUGU, Andhra Pradesh, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4829/17/21]

- (ii)(a) Annual Report and Accounts of the VELUGU, Andhra Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4830/17/21]

- (iii) (a) Annual Report and Accounts of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institution.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4831/17/21]

- (iv) (a) Annual Report and Accounts of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institution.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4832/17/21]

- (v) (a) Annual Report and Accounts of the Shanthiniketan, Telangana, for the year 2014-15, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institution.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT- 4833/17/21]
- (vi) (a) Annual Report and Accounts of the Women's Community Management Group, Odisha, for the year 2012-13, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Group.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT- 4834/17/21]
- (vii) (a) Annual Report and Accounts of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Academy.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT- 4835/17/21]
- (viii) (a) Annual Report and Accounts of the Social and Health Development Organisation, Manipur, for the year 2015-16, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Organisation.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT- 4836/17/21]
- (ix) (a) Annual Report and Accounts of the St. Ann's Manovikas Kendra, Andhra Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Kendra.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT- 4837/17/21]

- (x) (a) Annual Report and Accounts of the Nilachal Seva Pratisthan (NSP), Puri, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Pratisthan.
 [Placed in Library. See No. LT- 4838/17/21]
- (xi) (a) Annual Report and Accounts of the PAWMENCAP, Parents Association for the Welfare of Mentally Handicapped, Telangana, for the year 2016- 17, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Association.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4839/17/21]
- (xii) (a) Annual Report and Accounts of the Priyadarsini Service Organisation, Vishakhapatnam, Andhra Pradesh, for the year 2014-15, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Organisation.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4840/17/21]
- (xiii) (a) Annual Report and Accounts of the Siri Institute for Mentally Handicapped, Samalkot, Andhra Pradesh, for the year 2016-17, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4841/17/21]
- (xiv) (a) Annual Report and Accounts of the Vishwadharm Mahila Mattu Makkal Shikshan Sevashram Samiti, Hubli, Karnataka, for the year 2014-15, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Samiti.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4842/17/21]

- (xv) (a) Annual Report and Accounts of the SHELTER (Society for Help, Education, Love, Training and Employment for the Retarded), Hooghly, West Bengal, for the year 2013-14, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4843/17/21]

- (xvi) (a) Annual Report and Accounts of the Society for Welfare of the Handicapped, Patiala, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4844/17/21]

- (xvii) (a) Annual Report and Accounts of the Association for Voluntary Action (AVA), Puri, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4845/17/21]

- (xviii) (a) Annual Report and Accounts of the Andhra Pradesh State Forum for Economically Weaker Sections, Nizamabad, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Forum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4846/17/21]

Reports and Accounts of various educational institutions for various years and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Subhas Sarkar, I lay on the Table—

A. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology Act, 2007:—

(i) (a) Annual Report and Accounts of the National Institute of Technology, Arunachal Pradesh, Doimukh, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4847/17/21]

(ii) (a) Annual Report and Accounts of the National Institute of Technology, Arunachal Pradesh, Doimukh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4848/17/21]

(iii) (a) Annual Report and Accounts of the National Institute of Technology, Mizoram, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4849/17/21]

(iv) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2019-20, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4850/17/21]

(v) (a) Annual Report and Accounts of the National Institute of Technology, Rourkela, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4851/17/21]

(vi) (a) Annual Report and Accounts of the National Institute of Technology, Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4852/17/21]

(vii) (a) Annual Report and Accounts of the National Institute of Technology, Andhra Pradesh, for the year 2015-16, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4853/17/21]

(viii) (a) Annual Report and Accounts of the National Institute of Technology, Andhra Pradesh, for the year 2016-17, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 4854/17/21]

B. (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Aligarh Muslim University Act, 1920:—

(a) Annual Report of the Aligarh Muslim University (AMU), Aligarh, for the year 2019-20.

(b) Annual Accounts of the Aligarh Muslim University (AMU), Aligarh, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 4855/17/21]

C. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research Act, 2007:—

(i) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4856/17/21]

(ii) (a) Annual Report and Accounts of the Indian Institute of Engineering Science and Technology (IIST), Shibpur, Howrah, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4857/17/21]

D. (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of the Section 13A and sub-section 3 of Section 13 of the Banaras Hindu University Act, 1915:—

- (a) Annual Report of the Banaras Hindu University (BHU), Varanasi, for the year 2018-19.
- (b) Annual Accounts of the Banaras Hindu University (BHU), Varanasi, for the year 2018-19, and the Audit Report thereon
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4858/17/21]

E. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:—

- (i) (a) Annual Report of the Hemvati Nandan Bahuguna Garhwal University, Srinagar, Uttarakhand, for the year 2019-20
- (b) Annual Accounts of the Hemvati Nandan Bahuguna Garhwal University, Srinagar, Uttarakhand, for the year 2019-20 and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

[Placed in Library. See No. LT- 4859/17/21]

- (ii) (a) Annual Report of the Central University of Jharkhand, Ranchi, for the year 2019-20.
- (b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4860/17/21]

F. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014:—

- (a) Annual Report and Accounts of the School of Planning and Architecture

(SPA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4861/17/21]

G. (1) A copy each (in English and Hindi) of the following papers under sub-section (2) of Section 29 and sub-section (4) of Section 30 of the Maulana Azad National Urdu University Act, 1996:—

(a) Twenty-second Annual Report of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-20.

(b) Twenty-third Annual Accounts of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT- 4862/17/21]

H. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:-

(i) (a) Annual Report of the Indian Institute of Technology, (IIT) Patna, for the year 2018-19.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Patna, for the year 2018-19, and the Audit Report thereon,

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4863/17/21]

(ii) (a) Annual Report of the Indian Institute of Technology (IIT), Jammu, Jammu and Kashmir for the year 2018-19.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Jammu, Jammu and Kashmir, for the year 2018-19, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT- 4864/17/21]

- (iii) (a) Annual Report of the Indian Institute of Technology (IIT) Madras, Chennai, for the year 2019-20.
(b) Annual Accounts of the Indian Institute of Technology (IIT) Madras, Chennai, for the year 2019-20, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4865/17/21]
- (iv) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, for the year 2019-20.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Gandhinagar, for the year 2019-20, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4866/17/21]
- (v) (a) Annual Report of the Indian Institute of Technology, Roorkee, for the year 2018-19.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Roorkee, for the year 2018-19, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4867/17/21]
- (vi) (a) Annual Report of the Indian Institute of Technology, Goa, for the year 2018-19.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Goa, for the year 2018-19, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4868/17/21]
- (vii) (a) Annual Report of the Indian Institute of Technology, Dharwad, Karnataka, for the year 2018-19.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Dharwad, Karnataka, for the year 2018-19, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4869/17/21]
- (viii) (a) Annual Report of the Indian Institute of Technology (IIT), Bhubaneswar, for the year 2018-19.

- (b) Annual Accounts of the Indian Institute of Technology (IIT), Bhubaneswar, for the year 2018-19, and the Audit Report thereon
- (c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4870/17/21]
- (ix) (a) Annual Report of the Indian Institute of Technology (IIT), Palakkad, Kerala, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT) Palakkad, Kerala, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4871/17/21]
- (x) (a) Annual Report of the Indian Institute of Technology (IIT), Bhilai, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Bhilai, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4872/17/21]
- (xi) (a) Annual Report and Accounts of the Indian Institute of Technology (IIT), (ISM) Dhanbad, for the year 2019-20, and the Audit Report thereon.
- (b) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4873/17/21]
- (xii) (a) Annual Report of the Indian Institute of Technology (IIT), Tirupati, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Tirupati, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
[Placed in Library. See No. LT- 4874/17/21]
- (xiii) (a) Annual Report of the Indian Institute of Technology (IIT), Indore, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Indore, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
[Placed in Library. See No. LT- 4875/17/21]

- I. A copy each (in English and Hindi) of the following papers —
- (i) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4876/17/21]
- (ii) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4877/17/21]
- (iii) (a) Annual Report and Accounts of the Indian Council of Historical Research (ICHR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Council.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4878/17/21]
- (iv) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Council.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. LT- 4879/17/21]
- (v) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4880/17/21]

- (vi) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4881/17/21]

- (vii) (a) Annual Report of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2018-19.
- (b) Annual Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Organisation.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4882/17/21]

- (viii) (a) Annual Report of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2019-20.
- (b) Annual Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Organisation.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4883/17/21]

Notifications of the Ministry of Finance

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bhagwat Kishanrao Karad, I lay on the Table—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund

Regulatory and Development Authority Act, 2013:-

- (1) No. PFRDA/12/RGL/139/11, dated the 24th March, 2021, publishing the Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2021.
- (2) No. PFRDA/12/RGL/139/9, dated the 1st April, 2021, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Fourth Amendment) Regulations, 2021.
- (3) No. PFRDA/12/RGL/139/9, dated the 25th May, 2021, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Fifth Amendment) Regulations, 2021.
- (4) No. PFRDA/12/RGL/139/3, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (Point of Presence) (Amendment) Regulations, 2021.
- (5) No. PFRDA/12/RGL/139/5, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2021.
- (6) No. PFRDA/12/RGL/139/7, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Amendment) Regulations, 2021.
- (7) No. PFRDA/12/RGL/139/8, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2021.
- (8) No. PFRDA/12/RGL/139/11, dated the 2nd July, 2021, publishing the Pension Fund Regulatory and Development Authority (Employees' Service) (Second Amendment) Regulations, 2021.
- (9) No. PFRDA/12/RGL/139/9, dated the 15th July, 2021, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Sixth Amendment) Regulations, 2021.

[Placed in Library. For (1) to (9) See No. LT- 4696/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

- (1) G.S.R. 501 (E), dated the 22nd July, 2021, publishing the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2021.

- (2) G.S.R. 537 (E), dated the 27th August, 2020, publishing the Debts Recovery Tribunals (Procedure) Amendment Rules, 2020.

[Placed in Library. For (1) and (2) See No. LT- 4700/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

- (1) G.S.R. 460 (E), dated the 30th June, 2021, publishing the Life Insurance Corporation (Amendment) Rules, 2021.
- (2) G.S.R. 497 (E), dated the 19th July, 2021, publishing the Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions) (Amendment) Rules, 2021.

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956:-

- (1) No.1-13011/03/2021-Ins.1, dated the 22nd July, 2021, publishing the Life Insurance Corporation General Regulations, 2021.
- (2) No.1-13011/03/2021-Ins.1, dated the 22nd July, 2021, publishing the Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2021.
- (3) No.1-13011/03/2021-Ins.1, dated the 22nd July, 2021, publishing the Life Insurance Corporation of India (Agents) (Amendment) Regulations, 2021.

[Placed in Library. For (iii) and (iv) See No. LT- 4701/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. G.S.R. 384 (E), dated the 3rd June, 2021, publishing the Actuaries (Election to the Council) Rules, 2021, under Section 58 of the Actuaries Act, 2006.

[Placed in Library. See No. LT- 4884/17/21]

Notifications of the Ministry of Health and Family Welfare

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bharati Pravin Pawar, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under sub-section (3) of Section 16 of the Indian Nursing

Council Act, 1947, along with Delay Statements:-

- (1) No. 11-1/2019-INC, dated the 5th March, 2020, publishing the Post Basic Diploma in Hematology Nursing (Including Stem Cell Transplant) – Residency Program, 2019.
- (2) No.11-1/2019-INC, dated the 25th September, 2020, publishing the Post Basic Diploma in Burns & Reconstructive Surgery Specialty Nursing - Residency Program, 2019.
- (3) No. 11-1/2019-INC, dated the 6th November, 2020, publishing the Indian Nursing Council (Guidelines for Starting Ph.D. in Nursing Program in the Universities approved by the Council), Regulations, 2020.
- (4) No. 11-1/2019-INC, dated the 6th January, 2021, publishing the Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Program}, Regulations, 2020.
- (5) No. 11-1/2019-INC, dated the 22nd February, 2021, publishing the Indian Nursing Council (Post Basic Diploma in Neonatal Specialty Nursing – Residency Program), Regulations, 2020.
- (6) No.11-1/2019-INC, dated the 12th March, 2021, publishing the Indian Nursing Council (Minimum Pre-requisites for Granting Suitability to Nursing Programs) Regulations, 2020.

[Placed in Library. For (1) to (6) See No. LT- 4599/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. M&MP/Misc. Stds/Notification(03)/ FSSAI-2018 dated the 29th November, 2019, notifying the Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2019, under Section 93 of the Food, Safety and Standards Act, 2006 along with Delay Statement.

[Placed in Library. See No. LT- 4884A/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification No. 11-1/2019-INC, dated the 22nd February, 2021, publishing the Indian Nursing Council {Nurse Practitioner in

Midwifery (NPM) Program, Corrigendum } , Regulations, 2020, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947, along with Delay Statement.

[Placed in Library. See No. LT- 4884B/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health & Family Welfare), Notification No. G.S.R. 258 (E), dated the 12th April, 2021, publishing the Drugs (3rd Amendment) Rules, 2021, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. See No. LT- 4600/17/21]

Notification of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH)

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Munjapara Mahendrabhai, I lay on the Table, under Section 38 of the Drugs and Cosmetics Act, 1940, a copy (in English and Hindi) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) Notification No. G.S.R. 202 (E), dated the 23rd March, 2021, publishing the Drugs and Cosmetics (Amendment) Rules, 2021, along with Delay Statement.

[Placed in Library. See No. LT- 4885/17/21]

Report and Accounts (2018-19) of LDCL, Kavaratti, Lakshadweep and related papers

SHRI V. MURALEEDHARAN : Sir, on behalf of Dr. L. Murugan, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Lakshadweep Development Corporation Limited (LDCL), Kavaratti, Lakshadweep, for the year 2018-19, under sub-section (1) (b) of Section 394 of The Companies Act, 2013, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT- 4728/17/21]

SHRI JAIRAM RAMESH: Sir, are you allowing this laying of all the listed Papers by MoS, Parliamentary Affairs, every day?

MR. CHAIRMAN: Yes, because of Covid only.

SHRI JAIRAM RAMESH: Sir, it has become a common practice now.

MR. CHAIRMAN: It will not become a common practice; don't worry. ...(*Interruptions*)... Reports of the Department-Related Parliamentary Standing Committee on Home Affairs, Shri Anand Sharma.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON HOME AFFAIRS**

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:-

- (i) 233rd Report on Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred Thirtieth Report on 'Atrocities and Crimes against Women and Children'; and
- (ii) 234th Report on Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred Thirty Second Report on 'Demands for Grants (2021-22) of the Ministry of DoNER'.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON AGRICULTURE**

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) कृषि एवं किसान कल्याण विभाग (कृषि एवं किसान कल्याण मंत्रालय) से संबंधित 'प्रधान मंत्री फसल बीमा योजना-एक मूल्यांकन' विषय के संबंध में उनतीसवां प्रतिवेदन;
 - (ii) पशुपालन और डेयरी विभाग (मत्स्यपालन, पशुपालन और डेयरी मंत्रालय) से संबंधित 'देश में पशु चिकित्सा सेवाओं की स्थिति और पशुओं के लिए टीके की उपलब्धता' विषय के संबंध में तीसवां प्रतिवेदन।
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**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON AGRICULTURE**

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की गई कार्रवाई को दर्शाने वाले विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) कृषि अनुसंधान एवं शिक्षा विभाग (कृषि एवं किसान कल्याण मंत्रालय) की 'अनुदान मांगों (2019-20)' के संबंध में समिति के तीसरे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में चौदहवां प्रतिवेदन;
- (ii) पशुपालन और डेयरी विभाग (मत्स्यपालन, पशुपालन और डेयरी मंत्रालय) की 'अनुदान मांगों (2019-20)' के संबंध में समिति के चौथे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में पंद्रहवां प्रतिवेदन;
- (iii) कृषि अनुसंधान एवं शिक्षा विभाग (कृषि एवं किसान कल्याण मंत्रालय) की 'अनुदान मांगों (2020-21)' के संबंध में समिति के दसवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में बीसवां प्रतिवेदन; और
- (iv) पशुपालन और डेयरी विभाग (मत्स्यपालन, पशुपालन और डेयरी मंत्रालय) की 'अनुदान मांगों (2020-21)' के संबंध में समिति के ग्यारहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में इक्कीसवां प्रतिवेदन।

STATEMENT BY MINISTER

MR. CHAIRMAN: Statement by Minister, Shri Anurag Singh Thakur... (*Interruptions*)... हाउस में ये स्लोगन्स बोलना एलाउड नहीं है, बाहर कर सकते हैं। श्री अर्जुन राम मेघवाला ... (**व्यवधान**)... प्लीज़-प्लीज़। श्री अर्जुन राम मेघवाल नहीं हैं। The Ministers should not do this that they give notice to lay their statements and then it is seen that they are not available in the House as and when they are called. So, Naqviji, take note of this. Now, Statement by Shri Anurag Singh Thakur.

Status of implementation of recommendations contained in the Three Hundred and Eleventh and Three Hundred and Fifteenth Reports of Department-Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

THE MINISTER OF INFORMATION AND BROADCASTING; AND THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I lay a statement regarding Status of implementation of recommendations contained in the 311th and 315th, issues raised on 311th and 315th, updated Action Taken Notes on 311th and 317th, clarifications on 317th, 318th, 319th and 325th Reports of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

REGARDING SUSPENSION OF BUSINESS UNDER RULE 267

MR. CHAIRMAN: The Ministers have to be on time, or even before time. And, Members should not make loose comments in the House. Under Rule 267 for Suspension of Business, Shri Sukhendu Sekhar Ray, Shri Mallikarjun Kharge, Shri Elamaram Kareem and Shri Binoy Viswam have given notice for suspension of Business to discuss Pegasus spyware work. The matter has already been taken up and the Members were called to ask supplementaries and clarifications, but it did not happen. So, I did not allow it. *..(Interruptions)..* Shri Vishambhar Prasad Nishad and Shrimati Chhaya Verma; 'Demand to provide relief to flood affected areas in the country.' *..(Interruptions)..*

Hon. Members, today is the sixteenth sitting of the Monsoon Session of this august House. The House functioned at the rate of just one hour per day. *..(Interruptions)..* The important subject of farmers is scheduled for discussion. I am allowing it. *..(Interruptions)..* I am allowing it. *..(Interruptions)..* You are obstructing the functioning of the House. *..(Interruptions)..* You are preventing discussion on farmers' issue, which is a larger issue, which is scheduled for discussion for today in the House. *..(Interruptions)..* If the House is not allowed to function today, a message will also go that this House is not concerned about the plight of the farmers who are the bread givers for our people. *..(Interruptions)..* Such a message will go. *..(Interruptions)..* So, the House must be allowed to

function and we can discuss farmers' issue. ..(*Interruptions*).. The House is adjourned to meet at 12 o'clock.

The House then adjourned at six minutes past eleven of the clock.

*The House reassembled at twelve of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

ORAL ANSWERS TO QUESTIONS

Construction of Lower Subansiri Hydroelectric Project

* 226. SHRI AJIT KUMAR BHUYAN: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the construction work of Lower Subansiri Hydroelectric Project by the National Hydroelectric Power Corporation (NHPC) Ltd. is presently going on;

(b) if so, the expected date of completion of the work; and

(c) whether Government is planning to commission the project immediately on its completion?

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): A Statement is laid on the Table of the House.

Statement

(a) to (c) Subansiri Hydro Electric Project (HEP) of 2000 MW Capacity (8X250=2000 MW) in Arunachal Pradesh is being executed by NHPC Ltd. and is under construction. Two Units of 250 MW each are targeted for commissioning by August, 2022 while the remaining 6 Units of 250 MW each are scheduled to be commissioned by August, 2023. Upon accomplishment of all works (Unit-wise), pre-commissioning test would be performed and on its successful completion, the Units would be commissioned.

MR. DEPUTY CHAIRMAN: Question Hour. ...(*Interruptions*)... Question No.226. ...(*Interruptions*)... Shri Ajit Kumar Bhuyan. ...(*Interruptions*)... Hon. Members, it's Question Hour. ...(*Interruptions*)... Dr. M. Thambidurai, please put your question. ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, you know this very well. ...(*Interruptions*)... Generating hydroelectricity is safe. ...(*Interruptions*)... And it is also good for the country. ...(*Interruptions*)... Due to climate change and other issues related to pollution, we need to have more hydroelectric projects to generate power. ...(*Interruptions*)... Sir, through you, I want to know from the hon. Minister whether there is any survey which the Government of India is conducting to find out the potential of power generation through hydroelectric projects in various parts of the country. ...(*Interruptions*)... Also, I want to know whether Tamil Nadu has given any proposal for setting up a hydroelectric project in Tamil Nadu. ...(*Interruptions*)...

SHRI RAJ KUMAR SINGH: Sir, the Central Electricity Authority and the Central Water Commission conduct surveys from time to time to identify potential hydroelectric projects. ...(*Interruptions*)... The Ministry has a list of potential sites. ...(*Interruptions*)... If the hon. Member desires it, we can send him a list of potential sites which have been surveyed. ...(*Interruptions*)... From that you can see whether there is any proposal from...(*Interruptions*)... As far as the question relating to any proposal from Tamil Nadu is concerned, I am not aware of any proposal from Tamil Nadu for setting up a hydroelectric project. ...(*Interruptions*)... But the hon. Member is right. ...(*Interruptions*)... Hydropower is absolutely essential in this day and age when we have undertaken the task of energy transition to reduce our dependence on fossil fuels and bring in more and more renewable energy. ...(*Interruptions*)... Injecting more and more renewable energy requires hydropower. ...(*Interruptions*)... It offers high flexibility. ...(*Interruptions*)... It can be started immediately and it can be stopped immediately. ...(*Interruptions*)... Hydropower is absolutely necessary in this day and age. ...(*Interruptions*)... We have revived hydropower. ...(*Interruptions*).. We have come out with a policy for encouraging hydropower. ...(*Interruptions*)... A number of projects which were stalled have also been revived. ...(*Interruptions*)... Subansiri is one such case. ...(*Interruptions*)... Dibang is another one which we are going to start very soon. ...(*Interruptions*).. That is another 2,880 MW hydel project. ...(*Interruptions*)...

Hydropower development is going on. ...(*Interruptions*)... Today, our capacity is 12,000 MW. ...(*Interruptions*)...

SHRI K.J. ALPHONS: Sir, I would like to know this from the hon. Minister. ...(*Interruptions*)... The price of non-renewable energy is so low. ...(*Interruptions*)... Today, it is available at rock-bottom prices. ...(*Interruptions*)... Hydroelectric power comes with dangers of evicting people, deforestation and all that. ...(*Interruptions*)... Why do you need hydroelectric projects anymore? ...(*Interruptions*)... Why don't you just promote renewable energy?

SHRI RAJ KUMAR SINGH: Sir, it is a pertinent question. ...(*Interruptions*)... But I must again point out that in order to have a transition to renewal energy, non-fossil fuels, hydropower is an essential requirement. ...(*Interruptions*)... It is a necessary requirement because other sources of renewable energy are intermittent. ...(*Interruptions*)... They are unpredictable. ...(*Interruptions*)... Sometimes you will have them. ...(*Interruptions*)... Sometimes you will not have them. ...(*Interruptions*)... Because they are intermittent, so you need a source of energy which can be ramped up and ramped down promptly. ...(*Interruptions*)... It has to be done as quickly as possible. ...(*Interruptions*)... Hydro fits that bill... ...(*Interruptions*)... Hydro is also a renewable energy. ...(*Interruptions*)... Around the world, hydro is utilized as renewable energy, everywhere. ...(*Interruptions*)... All the developed countries have exploited their hydro potential to the full. ...(*Interruptions*)... Every developed country has exploited all its hydro potential. ...(*Interruptions*)... We are the only ones who are lagging behind. ...(*Interruptions*)... And hydro power is totally clean, totally natural. ...(*Interruptions*)... Whenever we construct any project, we take great care to not only preserve the environment but also enhance the environment. ...(*Interruptions*)... Wherever we have constructed projects, the environment has improved rather than deteriorating. ...(*Interruptions*)... The greenery has improved. ...(*Interruptions*)... We have added more greenery than there was earlier. ...(*Interruptions*)... So, hydro power is also very environment-friendly. ...(*Interruptions*)... That is why, around the world, it is being exploited. ...(*Interruptions*)... Thank you.

DR. C.M. RAMESH: Sir, Subansiri is in Arunachal Pradesh. ...(*Interruptions*)... It was started 20 years back but, still, it has not been completed. ...(*Interruptions*)... What are the problems? ...(*Interruptions*)... What was the estimate 20 years back and what

is the estimate now? ...(*Interruptions*)... What is the status of all other hydel projects? ...(*Interruptions*)...

SHRI RAJ KUMAR SINGH: Sir, the project was handed over to the National Hydro Power Corporation in the year 2000 by the Brahmaputra Board. ...(*Interruptions*)... The estimates were prepared and the CCEA gave its approval in 2003 and the work started in January, 2005. ...(*Interruptions*)... Thereafter, the work continued but there was some delay because of environmental clearance. ...(*Interruptions*)... The environment clearance was obtained and thereafter the work proceeded but after 2011, the work was stopped because of different NGOs agitating against the construction. ...(*Interruptions*)... This stoppage continued from 2011 to 2019 when we could restart the work again after orders from NGT and the Supreme Court dismissing all the applications of different NGOs. ...(*Interruptions*)... So, the work started again. ...(*Interruptions*)... First two units would be commissioned in August, 2022 and the next six units would be commissioned in August, 2023. ...(*Interruptions*)... The estimated cost has gone up to about Rs.19,000 crores. ...(*Interruptions*)... When it was first sanctioned, the said cost was approximately Rs.6,285 crores. ...(*Interruptions*)... Now, the estimated cost is about Rs.19,000 crores. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Q.No.227.

Vacancies in CNCI, Kolkata

* 227. SHRIMATI SHANTA CHHETRI: WILL THE MINISTER OF HEALTH AND FAMILY WELFARE BE PLEASED TO STATE:

(a) whether a number of posts are vacant in Chittaranjan National Cancer Institute (CNCI), Kolkata for which normal functioning of the organisation is being disrupted, which is not at all desirable amid pandemic situation;

(b) whether the waiting period for radiotherapy for patients is very long for which many poor patients face unprecedented condition to get required treatment;

(c) if so, the details of the steps taken by Government to fill up all vacant posts in the interest of proper functioning of the organisation which will lead to timely and proper treatment of patients; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): A Statement is laid on the Table of the House.

Statement

(a) to (d) Old Campus of Chittaranjan National Cancer Institute(CNCI), Kolkata has a total sanctioned strength of 394 in various categories of posts. Out of these, 209 are filled up on regular basis, 85 posts have been filled up on contractual basis. Process for filling up of 21 posts of various categories is at an advanced stage.

2nd campus of CNCI at New Town, Kolkata started the OPD services in August, 2020. In December, 2020, the Department of Expenditure, Ministry of Finance, sanctioned total 208 additional posts in various categories for 2nd campus of CNCI. Formulation and approval of Recruitment Rules (RRs) for each category of staff was a pre-requisite before the recruitment process could be started. Despite the ongoing Covid-19 pandemic, RRs have been finalised for 32 categories of staff. Recruitment process for 143 posts in 29 categories has begun.

To provide radiotherapy services, a new Linear Accelerator(LINAC) facility has been installed and made functional in the Institute since February, 2021. At present, the average waiting period for radiotherapy is 3 weeks. Recently, a new Tele-Cobalt machine has also been procured and is under installation. This will reduce the waiting time for radiotherapy to 1 week.

For the remaining newly created 65 posts of various categories for the 2nd Campus, and 79 posts of the Old Campus, process of amendment/framing of Recruitment Rules has been initiated and is in full swing.

MR. DEPUTY CHAIRMAN: Q.No. 227. ...(*Interruptions*)... Shrimati Shanta Chhetri. ...(*Interruptions*)... Shri G.K. Vasan. ...(*Interruptions*)...

SHRI G.K. VASAN: Sir, I would like to tell the hon. Minister that cancer is one of the most painful diseases in the country. ...(*Interruptions*)... The poor people suffer because of expensive payments in hospitals. ...(*Interruptions*)... Rich people manage because of private hospitals but the pain is for both poor and rich. ...(*Interruptions*)... I would like to say about Tamil Nadu, where the State is well served with cancer set-up. ...(*Interruptions*)... Even in towns and hospitals, there are facilities for radiation.

...(Interruptions)... We have the oldest medical college of 1835. ...(Interruptions)... I would like to tell you that radiotherapy was introduced in Chennai in the early 1909, next to Manchester. ...(Interruptions)... The point I would like to mention today is that radiotherapy is, especially, needed for tobacco-related cancer and uterus-related cancer. ...(Interruptions)... Specifically, for this, we need a lot of equipments and medicine in the country. ...(Interruptions)... For uterus-related cancer, which is caused by sexually transmitted infection, vaccines are very important, especially, for ladies to prevent this uterus-related cancer. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please be brief. ...(Interruptions)...

SHRI G.K. VASAN: I request the Central Government and the Health Department to find vaccines to save them from this uterus cancer. ...(Interruptions)... Thank you.

डा. भारती प्रवीण पवार : माननीय उपसभापति महोदय, माननीय सदस्य ने बहुत ही महत्वपूर्ण प्रश्न पूछा है कि आज देश में कैंसर के patients बढ़ रहे हैं। पिछले सात सालों से लगातार माननीय प्रधान मंत्री नरेन्द्र मोदी जी की सरकार कैंसर के patients का, विशेषकर महिलाओं का, जो कि ग्रामीण और शहरी क्षेत्रों में हैं, उनके लिए अच्छा ट्रीटमेंट हो, अच्छे टैस्ट्स हों, उनके लिए अच्छी सुविधा हो, ...(व्यवधान)... रेडियोथैरेपी आदि के लिए प्रयास किया गया है। ...(व्यवधान)... 'आयुष्मान भारत योजना' है, जिसके अंतर्गत 10 करोड़ परिवार, 50 करोड़ से ज्यादा beneficiaries इस योजना में समाविष्ट हैं, जिसका उन्हें जरूर लाभ मिलेगा, ...(व्यवधान)... खासकर ग्रामीण इलाके में इसका फायदा मिलेगा। ...(व्यवधान)... माननीय सदस्य ने तमिलनाडु में रेडियोथैरेपी के बारे में जो कहा है कि patients की संख्या बढ़ रही है ...(व्यवधान)... मैं माननीय सदस्य से कहना चाहूंगी कि हमारी सरकार लगातार प्रयासरत है और उन्होंने चेन्नई में रेडियोथैरेपी का जो प्रश्न उठाया है, ...(व्यवधान)... वहां पर हमारी मिनिस्ट्री के माध्यम से जरूर मदद मिलेगी। अनेक ऐसी योजनाएं हैं, जो कैंसर के detection और ट्रीटमेंट के लिए हमारी सरकार द्वारा प्रयास में हैं। ...(व्यवधान)...

श्रीमती सीमा द्विवेदी : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि उत्तर प्रदेश के लखनऊ जिले में कैंसर संस्थान की स्थापना हुई है। ...(व्यवधान)... वहां पर अभी सिर्फ ओपीडी शुरू हो पायी है। वहां बहुत सारी जांचें जैसे कीमोथैरेपी, रेडियोथैरेपी आदि का संचालन अभी तक नहीं हो पाया है। ...(व्यवधान)... मैं जानना चाहती थी कि वहां पर यह कब तक प्रारम्भ हो जाएगा? ...(व्यवधान)...

मेरा दूसरा सवाल यह था कि क्या अभी तक कैंसर को लेकर कोई कैंसररोधी टीके का निर्माण हो पाया है अथवा क्या सरकार इस पर कोई विचार कर रही है? ...(व्यवधान)...

डा. भारती प्रवीण पवार : माननीय उपसभापति महोदय, हमारी महिला सांसद ने बहुत अच्छा प्रश्न किया है। ...**(व्यवधान)**... आज कैंसर के patients, विशेषकर महिलाएं, जो गर्भाशय में कैंसर से पीड़ित हैं, उनके लिए वैक्सीनेशन का प्रावधान ज़रूर रखा गया है। ...**(व्यवधान)**... उनके लिए ग्रामीण इलाकों तक ट्रीटमेंट और 'आशा' बहनों के माध्यम से भी उन्हें मदद दी जाती है। ...**(व्यवधान)**... उत्तर प्रदेश में जहां तक कीमोथैरेपी, रेडियोथैरेपी के प्रावधान की बात है, हमारी सरकार के आने के बाद माननीय प्रधान मंत्री महोदय ने इसी बात पर खास ध्यान रखा है। ...**(व्यवधान)**... आज चाहे मेडिकल कॉलेजेज़ की संख्या हो - पिछले 70 सालों में जितने एम्स बने, आज हम उससे ज्यादा एम्स बना रहे हैं, 22 एम्स बना रहे हैं। ...**(व्यवधान)**... यह बड़े गर्व की बात है कि आरोग्य की सुविधाओं के लिए हमारी सरकार प्रतिबद्ध है। ...**(व्यवधान)**... एम्स में रेडियोथैरेपी, कीमोथैरेपी आदि की सुविधा मिलेगी और जिला लैवल से, ...**(व्यवधान)**... पीएससी लैवल से सब-सेंटर लैवल तक, ...**(व्यवधान)**... इन माध्यमों से कैंसर डिटेक्शन जल्दी हो, ताकि उन्हें ट्रीटमेंट में मदद मिले। ...**(व्यवधान)**... ये प्रयास सभी राज्यों में लगातार चल रहे हैं। ...**(व्यवधान)**... मैं महिला सांसद को आपके माध्यम से धन्यवाद कहूंगी कि उन्होंने बहुत ही महत्वपूर्ण प्रश्न उठाया, खासकर महिलाओं के कैंसर के बारे में प्रश्न पूछा। ...**(व्यवधान)**... हमारी सरकार हर एक नागरिक की सुरक्षा के लिए प्रतिबद्ध है। ...**(व्यवधान)**...

श्री महेश पोद्दार : महोदय, केन्द्र सरकार देश भर में कई अस्पताल चला रही है और लाखों-करोड़ों लोग उससे उच्चस्तरीय चिकित्सा पा रहे हैं। ...**(व्यवधान)**... महोदय, इनमें कर्मचारियों की बहुत बड़ी संख्या काम करती है और इसमें हर साल भर्ती की आवश्यकता भी पड़ती है। ...**(व्यवधान)**... इसमें भर्ती के लिए हैल्थ एण्ड फैमिली वेलफेयर विभाग की स्टैंडिंग कमेटी की 126वीं रिपोर्ट में एक सिफारिश यह की गई थी कि एम्स के लिए एक centralized व्यवस्था की जाए, ...**(व्यवधान)**... जिससे लोगों की नियमित रूप से भर्ती की जा सके। ...**(व्यवधान)**... महोदय, मैं माननीय मंत्री महोदय से यह जानना चाहूंगी कि क्या एम्स में ऐसी कोई व्यवस्था हो गई है? ...**(व्यवधान)**... इसके साथ ही, केन्द्र सरकार के जो अन्य अस्पताल हैं, क्या उनमें भी centralized तरीके से भर्ती की जाएगी, ताकि कर्मचारियों की कमी न हो? ...**(व्यवधान)**...

डा. भारती प्रवीण पवार : माननीय उपसभापति महोदय, मैं एक बात का खुलासा करना चाहूंगी कि जब भी हमारे नए अस्पताल बनते हैं और जैसा कि माननीय सदस्य द्वारा एम्स के बारे में कहा गया, ...**(व्यवधान)**... वहां अलग-अलग तरीके से रिक्रूटमेंट होता है। ...**(व्यवधान)**... कुछ पोस्ट्स के लिए कॉन्ट्रैक्ट बेसिस पर भर्ती होती है, कुछ पोस्ट्स के लिए exam द्वारा उनके रिज़ल्ट आने के बाद सेलेक्शंस किए जाते हैं। ...**(व्यवधान)**... सर, advertisement दिया जाता है, इसके बाद document verification का प्रोसेस होता है। ...**(व्यवधान)**... अलग-अलग माध्यमों से selection होता है और हमारी सरकार पिछले कई सालों से इस पर प्रयास कर रही है। ...**(व्यवधान)**... पिछले सालों से जितने भी recruitments हैं, ...**(व्यवधान)**... जैसे अभी हमारा CNCI का विभाग शुरू हुआ है, आज का प्रश्न भी उससे related था, उसमें लगातार recruitment का procedure चल रहा है। ...**(व्यवधान)**... अलग-अलग विभागों से हमारी सरकार द्वारा यह प्रोसेस चालू है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Question No. 228. Dr. C.M. Ramesh.

Performances of PSEs

* 228. DR. C. M. RAMESH: Will the Minister of FINANCE be pleased to state:

- (a) the details of the performances of the public sector enterprises (PSEs) under the Govt., during the last three years, PSEs-wise;
- (b) whether performances of many Navaratna Companies have been affected due to COVID-19 pandemic, resulting in cost cutting efforts by these companies, the details thereof; and
- (c) the efforts initiated by Govt by way of giving financial stimulus to these PSEs, if any, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD) : A statement is laid on the Table of the House.

Statement

- (a) The performance of Centre Public Sector Enterprises (CPSEs) during the last three financial years, CPSE wise, in terms of Profit After Tax is at **Annexure**.
- (b) Most of the *Navaratna* CPSEs have reported growth in Profit After Tax during the FY 2020-21.
- (c) CPSEs function under the control of their respective administrative Ministries/Departments. The Department of Public Enterprises (DPE) is the nodal department for all the Central Public Sector Enterprises (CPSEs) which formulates general policy pertaining to CPSEs. Any decision to provide financial stimulus to a particular sector and to CPSEs in those sectors is made by the sectoral line Ministries/Departments after taking into consideration the needs, commercial viability and extant policy of the Government.

*Annexure***CPSE-wise performance during the last three financial years**

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|---|--------------------|----------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 1 | HINDUSTAN PAPER CORPORATION LTD. | -370.14 | 0 | 0 |
| 2 | KIOCL LTD. | 81.48 | 111.86 | 43.48 |
| 3 | MISHRA DHATU NIGAM LTD. | 131.26 | 130.56 | 159.73 |
| 4 | NAGALAND PULP & PAPER COMPANY LTD. | -17.39 | -17.39 | -17.39 |
| 5 | NATIONAL FERTILIZERS LTD. | 212.77 | 298.45 | -171.01 |
| 6 | NHPC LTD. | 2769.03 | 2630.55 | 3007.17 |
| 7 | NTPC LTD. | 10343.17 | 11749.89 | 10112.81 |
| 8 | NORTH EASTERN ELECTRIC POWER CORPORATION LTD. | 274.66 | 211.06 | 165.84 |
| 9 | STEEL AUTHORITY OF INDIA LTD. | -481.71 | 2178.82 | 2021.54 |
| 10 | HINDUSTAN COPPER LTD. | 79.61 | 145.51 | -569.35 |
| 11 | IREL (INDIA) LTD. | 82.11 | 117.52 | 291.76 |
| 12 | MOIL LTD. | 421.99 | 473.89 | 248.22 |
| 13 | NMDC Ltd. | 3805.88 | 4642.11 | 3610.12 |
| 14 | URANIUM CORPORATION OF INDIA LTD. | 108.75 | 202.68 | 482.05 |
| 15 | BHARAT COKING COAL LTD. | -1391.22 | 288.77 | 918.68 |
| 16 | CENTRAL COALFIELDS LTD. | 807.78 | 1704.47 | 1847.75 |
| 17 | CENTRAL MINE PLANNING & DESIGN INSTITUTE LTD. | 80.83 | 173.27 | 193.39 |
| 18 | COAL INDIA LTD. | 9293.42 | 10469.67 | 11280.88 |
| 19 | EASTERN COALFIELDS LTD. | -931.17 | 748.77 | 997.65 |
| 20 | NLC INDIA LTD. | 1848.78 | 1266.97 | 1413.85 |
| 21 | WESTERN COALFIELDS LTD. | -1756.5 | 269.33 | -528.28 |
| 22 | BHARAT PETROLEUM CORPN. LTD. | 7976.3 | 7132.02 | 2683.19 |
| 23 | HINDUSTAN PETROLEUM CORPN. LTD. | 6357.07 | 6028.66 | 2637.26 |
| 24 | ONGC VIDESH LTD. | 979.62 | 1679.67 | 435.19 |
| 25 | INDIAN OIL CORPORATION LTD. | 21346.12 | 16894.15 | 1313.23 |
| 26 | CHENNAI PETROLEUM CORPORATION | 912.92 | -213.36 | -2077.58 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|---|--------------------|---------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| | LTD. | | | |
| 27 | OIL & NATURAL GAS CORPORATION LTD. | 19945.26 | 26764.6 | 13444.54 |
| 28 | CEMENT CORPN. OF INDIA LTD. | 17.99 | 6.35 | -50.94 |
| 29 | FERTILIZERS & CHEMICALS (TRAVANCORE) LTD. | -129.06 | 162.69 | 975.52 |
| 30 | THE FERTILIZER CORPN. OF INDIA LTD. | 113.95 | 164.78 | 52.77 |
| 31 | HINDUSTAN ANTIBIOTICS LTD. | 208.32 | -71.1 | -138.3 |
| 32 | HIL (INDIA) LTD. | 3.41 | 3.62 | 0.59 |
| 33 | HINDUSTAN SALTS LTD. | 1.84 | 1.26 | -1.84 |
| 34 | HINDUSTAN ORGANIC CHEMICALS LTD. | -203.45 | 70.88 | -94.68 |
| 35 | INDIAN DRUGS & PHARMACEUTICALS LTD. | -168.94 | 0 | 0 |
| 36 | MADRAS FERTILIZERS LTD. | -44.81 | -129.82 | -134.88 |
| 37 | SAMBHAR SALTS LTD. | -2.58 | -10.83 | -2.59 |
| 38 | BHARAT HEAVY ELECTRICALS LTD. | 806.6 | 1208.65 | -1472.97 |
| 39 | BRAITHWAITE & CO. LTD. | 2.6 | 7.86 | 19.78 |
| 40 | BRIDGE & ROOF CO.(INDIA) LTD. | 16.57 | 33.33 | 31.42 |
| 41 | BURN STANDARD COMPANY LTD. | -33.51 | 0 | 0 |
| 42 | HEAVY ENGINEERING CORPN. LTD. | 446 | -93.67 | -405.37 |
| 43 | TUNGABHADRA STEEL PRODUCTS LTD. | -11.43 | 0 | 0 |
| 44 | BALMER LAWRIE & CO. LTD. | 184.82 | 188.5 | 177.17 |
| 45 | BHARAT DYNAMICS LTD. | 528.15 | 422.59 | 534.9 |
| 46 | BHARAT ELECTRONICS LTD. | 1399.29 | 1927.29 | 1793.83 |
| 47 | BHARAT PUMPS & COMPRESSORS LTD. | -43.92 | -33.48 | -26.99 |
| 48 | CENTRAL ELECTRONICS LTD. | 21.71 | 1.69 | 3.13 |
| 49 | ELECTRONICS CORPN. OF INDIA LTD. | 52.72 | 242.51 | 50.43 |
| 50 | HINDUSTAN CABLES LTD. | 706.16 | 51.86 | 13.89 |
| 51 | HMT LTD. | -7.16 | 17.24 | 248.18 |
| 52 | I T I LTD. | 230.56 | 92.54 | 150.86 |
| 53 | INSTRUMENTATION LTD. | -91.37 | -91.37 | 37.85 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|--|--------------------|---------|---------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 54 | RICHARDSON & CRUDDAS(1972) LTD. | 16.46 | 16.46 | 29.47 |
| 55 | BEML LTD. | 129.44 | 63.49 | 68.38 |
| 56 | CENTRAL INLAND WATER TRANSPORT CORPN. LTD. | 2.35 | 0 | 0 |
| 57 | COCHIN SHIPYARD LTD. | 396.75 | 481.18 | 637.69 |
| 58 | GARDEN REACH SHIPBUILDERS & ENGINEERS LTD. | 92.4 | 109.94 | 163.48 |
| 59 | GOA SHIPYARD LTD. | 217.33 | 131.52 | 197.77 |
| 60 | HINDUSTAN AERONAUTICS LTD. | 1987.42 | 2346.06 | 2832.36 |
| 61 | HINDUSTAN SHIPYARD LTD. | 20.99 | 36.24 | 13.03 |
| 62 | MAZAGON DOCK SHIPBUILDERS LTD. | 439.93 | 517.28 | 415.02 |
| 63 | SCOOTERS INDIA LTD. | -18.62 | -4.63 | -15.73 |
| 64 | ARTIFICIAL LIMBS MFG. CORPN. OF INDIA | 50.79 | 76.11 | 85.68 |
| 65 | HLL LIFECARE LTD. | -69.58 | 18.47 | 110.49 |
| 66 | HINDUSTAN PHOTO FILMS MANUFACTURING CO. LTD. | - | 0 | 0 |
| 67 | NEPA LTD. | 30.12 | -77.79 | -71.26 |
| 68 | ANDAMAN & NICOBAR ISL. FOREST & PLANT.DEV.CORP.LTD | -49.7 | 0 | 0 |
| 69 | NATIONAL SEEDS CORPN. LTD. | 24.98 | 41.32 | 29.92 |
| 70 | CENTRAL COTTAGE INDUSTRIES CORPN. OF INDIA LTD. | -21.74 | -5.39 | -5.39 |
| 71 | CENTRAL WAREHOUSING CORPN. | 31.88 | 163.61 | 372.32 |
| 72 | THE COTTON CORPN. OF INDIA LTD. | 4.18 | 51 | 38.07 |
| 73 | FOOD CORPN. OF INDIA | 0 | 0 | 0 |
| 74 | HMT (INTERNATIONAL) LTD. | 0.14 | 1.51 | 2.71 |
| 75 | HANDICRAFTS & HANDLOOM EXPORTS CORP. OF INDIA LTD. | -23.61 | -4 | -4 |
| 76 | THE JUTE CORPN. OF INDIA LTD. | 17.68 | 11.6 | 15.4 |
| 77 | M S T C LTD. | 76.63 | -324.46 | 75.2 |
| 78 | M M T C LTD. | 48.84 | 81.43 | 81.43 |
| 79 | NORTH EASTERN HANDICRAFTS & HANDLOOM DEV.CORPN. LTD. | 0.53 | -5.41 | -4.39 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|--|--------------------|---------|---------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 80 | P E C LTD. | -56.95 | -499.65 | -499.65 |
| 81 | STATE TRADING CORPN. OF INDIA LTD. | 38.86 | -881.07 | -113.63 |
| 82 | AIR INDIA EXPRESS LTD. | 218.29 | 164.39 | 414.17 |
| 83 | DREDGING CORPN. OF INDIA LTD. | 17.14 | 0 | 0 |
| 84 | SHIPPING CORPORATION OF INDIA LTD. | 253.75 | -121.99 | 302.35 |
| 85 | HINDUSTAN PREFAB LTD. | 1.93 | 2.14 | 2.14 |
| 86 | HINDUSTAN STEELWORKS COSTN. LTD. | 35.76 | 34.3 | 44.2 |
| 87 | IRCON INTERNATIONAL LTD. | 387.9 | 444.68 | 489.78 |
| 88 | MINERAL EXPLORATION CORPN. LTD. | 98.37 | 100.6 | 146.13 |
| 89 | NBCC (INDIA) LTD. | 333.61 | 384.11 | 79.87 |
| 90 | NATIONAL PROJECTS CONSTRUCTION CORPN. LTD. | 30.36 | 19.37 | 19.37 |
| 91 | ENGINEERS INDIA LTD. | 377.87 | 370.07 | 430.24 |
| 92 | ENGINEERING PROJECTS (INDIA) LTD. | 0.14 | -33.03 | 0.92 |
| 93 | MECON LTD. | 58.02 | 13.74 | 69 |
| 94 | RITES LTD. | 331.71 | 444.65 | 596.39 |
| 95 | WAPCOS LTD. | 105.76 | 127.38 | 127.38 |
| 96 | NATIONAL SMALL INDUSTRIES CORPN. LTD. | 99.27 | 20.62 | 99.19 |
| 97 | BHARAT WAGON & ENGG. CO. LTD. | -80.15 | -1.42 | 0 |
| 98 | HOTEL CORPN. OF INDIA LTD. | -60.32 | -68.63 | -55.55 |
| 99 | INDIA TOURISM DEV. CORPN. LTD. | 17.71 | 39.57 | 22.48 |
| 100 | HOUSING & URBAN DEV. CORPN. LTD. | 1010.18 | 1180.15 | 1708.42 |
| 101 | REC LTD. | 4419.89 | 5763.72 | 4886.16 |
| 102 | NATIONAL TEXTILE CORPN. LTD. | -306.77 | -314.65 | -314.65 |
| 103 | E. C. G. C. LTD. | 67.92 | 244.38 | 323.84 |
| 104 | NATIONAL RESEARCH DEVELOPMENT CORPN. | 0.32 | 0.01 | -0.17 |
| 105 | INDIA TRADE PROMOTION ORGANISATION | 134.41 | 75.98 | 92 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|--|--------------------|---------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 106 | HINDUSTAN FERTILIZER CORPN. LTD. | 22.17 | 64.34 | 10.43 |
| 107 | RASHTRIYA CHEMICALS AND FERTILIZERS LTD. | 78.8 | 139.17 | 208.15 |
| 108 | PROJECTS & DEVELOPMENT INDIA LTD. | 2.69 | 30.36 | 31.83 |
| 109 | TELECOMMUNICATIONS CONSULTANTS (INDIA) LTD. | 46.08 | 43.9 | 44.43 |
| 110 | INDIAN MEDICINES & PHARMACEUTICAL CORPN. LTD. | 7.66 | 5.58 | 0.45 |
| 111 | ANDREW YULE & COMPANY LTD. | 17.12 | 8.7 | -20.52 |
| 112 | NATIONAL FILM DEV. CORPN. LTD. | 14.54 | -0.06 | -8.15 |
| 113 | FERRO SCRAP NIGAM LTD. | 8.07 | 26.69 | 30.58 |
| 114 | HOOGLHY PRINTING COMPANY LTD. | -3.54 | -3.08 | -1.16 |
| 115 | OIL INDIA LTD. | 2667.93 | 2590.14 | 2584.06 |
| 116 | NATIONAL JUTE MANUFACTURES CORPORATION LTD. | 9.19 | 0 | 0 |
| 117 | KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD. | 11.74 | 15.82 | 22.99 |
| 118 | NATIONAL ALUMINIUM COMPANY LTD. | 1342.41 | 1732.4 | 138.23 |
| 119 | ORISSA DRUGS & CHEMICALS LTD. | 0.78 | 0 | 0 |
| 120 | RAJASTHAN DRUGS & PHARMACEUTICALS LTD. | -5.99 | 0 | 0 |
| 121 | RASHTRIYA ISPAT NIGAM LTD. | -1369.01 | 96.71 | -3910.17 |
| 122 | BENGAL CHEMICALS & PHARMACEUTICALS LTD. | 10.06 | 25.26 | 13.07 |
| 123 | HMT BEARINGS LTD. | -1.38 | 79.24 | 2.92 |
| 124 | BRITISH INDIA CORPORATION LTD. | -106.2 | -106.2 | -106.2 |
| 125 | EdCIL(India) Ltd. | 35.95 | 30.08 | 40.92 |
| 126 | NORTH EASTERN REGIONAL AGRI. MARKETING CORP.LTD. | -6.62 | -6.98 | -6.98 |
| 127 | NATIONAL HANDLOOM DEVELOPMENT CORPORATION LTD. | 23.58 | -16.22 | -11.19 |
| 128 | STCL LTD. | -656.88 | -1.93 | -0.47 |
| 129 | HSCC (INDIA) LTD. | 23.58 | 49.81 | 37.63 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|---|--------------------|---------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 130 | RAJASTHAN ELECTRONICS AND INSTRUMENTS LTD. | 4.02 | 10.28 | -17.07 |
| 131 | HINDUSTAN NEWSPRINT LTD. | -101.65 | -131.86 | -131.86 |
| 132 | BRAITHWAITE BURN & JESSOP CONSTRUCTION COMPANY LTD. | 2.39 | 0.36 | 1.96 |
| 133 | GAIL (INDIA) LTD. | 4618.41 | 6025.67 | 6620.63 |
| 134 | HOOGLY DOCK AND PORT ENGINEERS LTD. | 9.71 | -9.33 | 117.64 |
| 135 | PAWAN HANS LTD. | 19.29 | -69.2 | -28.08 |
| 136 | HINDUSTAN FLUOROCARBONS LIMITED | -0.77 | 1.7 | -3.63 |
| 137 | NORTHERN COALFIELDS LTD. | 2685.24 | 4111.28 | 4971.43 |
| 138 | SOUTH EASTERN COALFIELDS LTD. | 2370.25 | 3611.55 | 1734.92 |
| 139 | MAHANAGAR TELEPHONE NIGAM LTD. | - | -3390.2 | -3695.68 |
| 140 | POWER FINANCE CORPORATION LTD. | 2973.03 | 6952.92 | 5655.14 |
| 141 | INDIAN RAILWAY FINANCE CORPORATION LTD. | 4386.77 | 2254.75 | 3692.42 |
| 142 | VIGNYAN INDUSTRIES LTD. | 2054.66 | -0.33 | -0.33 |
| 143 | INDIAN RENEWABLE ENERGY DEVT.AGENCY LTD. | 0.39 | 249.91 | 214.55 |
| 144 | CONTAINER CORPORATION OF INDIA LTD. | 370.44 | 1215.41 | 375.78 |
| 145 | BIRDS JUTE & EXPORTS LTD. | 1044.46 | 0 | 0 |
| 146 | DONYI POLO ASHOK HOTEL LTD. | -3.8 | 0 | 0 |
| 147 | PONDICHERRY ASHOK HOTEL CORPN. LTD. | -1.29 | 0.18 | -1.52 |
| 148 | RANCHI ASHOK BIHAR HOTEL CORPN. LTD. | 0.02 | -2.47 | -2.15 |
| 149 | UTKAL ASHOK HOTEL CORPN. LTD. | -2.4 | -0.81 | -0.81 |
| 150 | NUCLEAR POWER CORPN. OF INDIA LTD. | -0.82 | 2818.85 | 4458.92 |
| 151 | SJVN LTD. | 3613.27 | 1364.29 | 1651.89 |
| 152 | THDC INDIA LTD. | 771.16 | 1189.91 | 920.25 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|---|--------------------|---------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 153 | BHARAT IMMUNOLOGICALS & BIOLOGICALS CORP. LTD. | -4.26 | -5.79 | -10.21 |
| 154 | NATIONAL SCHEDULED CASTES FINANCE & DEVP. CORPN. | 47.48 | 53.94 | 60.98 |
| 155 | POWER GRID CORPORATION OF INDIA LTD. | 8244.65 | 9938.55 | 10811.18 |
| 156 | J & K MINERAL DEVELOPMENT CORPN. LTD. | 1.41 | -0.74 | -3.8 |
| 157 | KONKAN RAILWAY CORPORATION LTD. | 122.73 | 101.87 | 5.96 |
| 158 | NATIONAL BACKWARD CLASSES FINANCE & DEVP.CO. | 19.67 | 28.08 | 26.45 |
| 159 | ANTRIX CORPORATION LTD. | 211.51 | 265.45 | 220.69 |
| 160 | MAHANADI COALFIELDLS LTD. | 4761.29 | 6039.54 | 6427.39 |
| 161 | NATIONAL MINORITIES DEVP. & FINANCE CORPORATION | 53.77 | 50.04 | 64.18 |
| 162 | AIRPORTS AUTHORITY OF INDIA | 2801.64 | 2271.44 | 1985.09 |
| 163 | BROADCAST ENGG. CONSULTANTS INDIA LTD. | -4.28 | 0.05 | -5.09 |
| 164 | ALLIANCE AIR AVIATION LTD. | -271.33 | -292.4 | -200.62 |
| 165 | NATIONAL SAFAI KARAMCHARIS FINANCE & DEVPT. CORPN | 18.02 | 21.37 | -1.28 |
| 166 | NATIONAL HANDICAPPED FINANCE & DEVPT. CORPN. | 4.53 | 5.74 | 11.99 |
| 167 | BIHAR DRUGS AND ORGANIC CHEMICALS LTD | 0 | 0 | -0.49 |
| 168 | IDPL (TAMILNADU) LTD. | -2.39 | -2.39 | -2.39 |
| 169 | BHARAT SANCHAR NIGAM LTD. | 7992.85 | 14904.2 | -15499.5 |
| 170 | KAMARAJAR PORT LTD. | 394.18 | 340.35 | 0 |
| 171 | CERTIFICATION ENGINEERS INTERNATIONAL LTD. | 12.45 | 9.36 | 10.08 |
| 172 | NUMALIGARH REFINERY LTD. | 2044.65 | 1968.1 | 1381.32 |
| 173 | HMT WATCHES LTD. | -8.49 | 121.28 | 0.96 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|---|--------------------|---------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 174 | INDIAN RAILWAY CATERING AND TOURISM CORPN. LTD. | 219.52 | 308.56 | 528.57 |
| 175 | RAILTEL CORPORATION INDIA LTD. | 156.17 | 109.8 | 138.35 |
| 176 | HMT MACHINE TOOLS LTD. | -129.25 | -63.83 | -98.72 |
| 177 | HMT CHINAR WATCHES LTD. | 0.02 | 0 | 0 |
| 178 | MILLENNIUM TELECOM LTD. | 0.53 | 0.64 | 0.64 |
| 179 | MUMBAI RAILWAY VIKAS CORPORATION LTD. | 1.62 | 35.87 | 19.6 |
| 180 | NHDC LTD. | 553.18 | 490.72 | 919.97 |
| 181 | KARNATAKA TRADE PROMOTION ORGANISATION | 20.07 | 6.99 | 2.68 |
| 182 | TAMIL NADU TRADE PROMOTION ORGANISATION | 31.43 | 34.91 | 36.04 |
| 183 | NATIONAL SCHEDULED TRIBES FINANCE & DEVP. CORPN. | 25.49 | 28.45 | 37.52 |
| 184 | BALMER LAWRIE INVESTMENTS LTD. | 53.64 | 75.9 | 83.58 |
| 185 | BRAHMAPUTRA VALLEY FERTILIZER CORPN. LTD. | 0.79 | -63.15 | -129.7 |
| 186 | FCI ARAVALI GYPSUM & MINERALS (INDIA) LTD. | 27.03 | 20.49 | 14.91 |
| 187 | RAIL VIKAS NIGAM LTD. | 469.66 | 606.59 | 789.86 |
| 188 | MANGALORE REFINERY & PETROCHEMICALS LTD. | 2224.12 | 331.96 | -2707.64 |
| 189 | NTPC ELECTRIC SUPPLY COMPANY LTD. | 0 | -0.09 | 7.38 |
| 190 | NTPC VIDYUT VYAPAR NIGAM LTD. | 61.26 | 65.56 | 17.53 |
| 191 | AI AIRPORT SERVICES LTD. | 53.85 | 63.81 | 63.81 |
| 192 | KUMARAKRUPPA FRONTIER HOTELS PVT. LTD. | 8.92 | 10.48 | 9.23 |
| 193 | BEL OPTRONICS DEVICES LTD. | 11.55 | 14.18 | 3.01 |
| 194 | FRESH & HEALTHY ENTERPRISES LTD. | -10.62 | -8.39 | -6.45 |
| 195 | NATIONAL INFORMATICS CENTRE SERVICES INCORPORATED | 31.04 | -85.23 | 90.76 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|--|--------------------|---------|---------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 196 | SECURITY PRINTING & MINTING CORPN. INDIA LTD. | 619.71 | 513.38 | 527.6 |
| 197 | INDIA INFRASTRUCTURE FINANCE CO. LTD. | -1526.47 | 102.43 | 50.92 |
| 198 | BHARAT PETRO RESOURCES LTD. | -159.26 | -45.77 | -915.03 |
| 199 | BRAHAMPUTRA CRACKERS & POLYMER LTD. | -80.39 | 69.37 | 1507.6 |
| 200 | REC TRANSMISSION PROJECTS CO. LTD. | 34.92 | 24.6 | 54.44 |
| 201 | KANTI BIJLEE UTPADAN NIGAM LTD. | -181.09 | 98.74 | 103.98 |
| 202 | INDIAN VACCINE CORP. LTD. | -1.53 | -0.48 | -0.45 |
| 203 | AIR INDIA ENGINEERING SERVICES LTD. | -495.66 | -180.88 | -180.88 |
| 204 | CENTRAL RAILSIDE WAREHOUSE CO. LTD. | 15.33 | 14.88 | 16.32 |
| 205 | AIR INDIA LTD. | 5337.74 | -8474.8 | -8474.8 |
| 206 | PFC CONSULTING LTD. | 26.88 | 22 | 58.15 |
| 207 | BHARTIYA RAIL BIJLEE CO. LTD. | 27.21 | 8.88 | 258.46 |
| 208 | REC POWER DISTRIBUTION CO. LTD. | 34.94 | 26.34 | 12.47 |
| 209 | NLC TAMIL NADU POWER LTD. | 146.33 | 270.74 | 143.15 |
| 210 | GAIL GAS LTD. | 80.75 | 80.94 | 156.25 |
| 211 | LOKTAK DOWNSTREAM HYDROELECTRIC CORPORATION LTD. | 0.64 | 0.39 | 0.1 |
| 212 | IRCON INFRASTRUCTURE & SERVICES LTD. | 13.65 | 14.04 | 11.51 |
| 213 | POWER SYSTEM OPERATION CORPORATION LTD. | 47.62 | 44.26 | 57.55 |
| 214 | HPCL BIOFUELS LTD. | -77.85 | -67.55 | -85.55 |
| 215 | EASTERN INVESTMENT LTD. | 0.35 | -0.26 | -0.56 |
| 216 | ORISSA MINERAL DEVELOPMENT COMPANY LTD. | -252.96 | -451.63 | -76.69 |
| 217 | THE BISRA STONE LIME COMPANY LTD. | -10.71 | -28.02 | -10.28 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|--|--------------------|---------|---------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 218 | BHEL ELECTRICAL MACHINES LTD. | -6.02 | -5.46 | -5.46 |
| 219 | BITES INFRASTRUCTURE SERVICES LTD. | -0.1 | 0 | 0 |
| 220 | SAIL REFRACTORY COMPANY LTD. | 14.2 | 21.81 | 14.22 |
| 221 | BHARAT BROADBAND NETWORK LTD. | 2.77 | 3.36 | 3.24 |
| 222 | HLL BIOTECH LTD. | -42.17 | -48.39 | -48.18 |
| 223 | PFC GREEN ENERGY LTD. | 31.83 | 0 | 0 |
| 224 | PFC CAPITAL ADVISORY SERVICE LTD. | 0.38 | 0 | 0 |
| 225 | PRIZE PETROLEUM COMPANY LTD. | -1.57 | 5.02 | -16.96 |
| 226 | BIOTECHNOLOGY INDUSTRY RESEARCH ASSISTANCE COUNCIL | 1.52 | 1.54 | 7.95 |
| 227 | TCIL BINA TOLL ROAD LTD. | -5.11 | -5.22 | -21.04 |
| 228 | HIGH SPEED RAIL CORPORATION OF INDIA LTD. | 0.05 | 0.04 | 0.05 |
| 229 | DELHI POLICE HOUSING CORPORATION LTD. | 0.45 | 0.56 | 0.6 |
| 230 | CONCOR AIR LTD. | 12.16 | 0.04 | 0.04 |
| 231 | SIDCUL CONCOR INFRA COMPANY LTD. | -11.12 | -4.68 | 6.6 |
| 232 | POWERGRID NM TRANSMISSION LTD. | -83.14 | -63.56 | -29.48 |
| 233 | TCIL LAKHNADONE TOLL ROAD LTD. | -1.59 | -0.06 | -7.56 |
| 234 | SOLAR ENERGY CORPORATION OF INDIA | 64.72 | 129.4 | 178.94 |
| 235 | POWERGRID VIZAG TRANSMISSION LTD. | 77.67 | 100.16 | 151.75 |
| 236 | POWERGRID UNCHAHAR TRANSMISSION LTD. | 9.05 | 9.81 | 9.64 |
| 237 | PUNJAB LOGISTIC INFRASTRUCTURE LTD. | -12.13 | -11.87 | -11.87 |
| 238 | GOA ANTIBIOTICS & PHARMACEUTICALS LTD. | 1.14 | -2.62 | -5.43 |
| 239 | RAILWAY ENERGY MANAGEMENT COMPANY LTD. | 30.25 | 41.34 | 35.02 |
| 240 | RAILTEL ENTERPRISES LTD. | 1.59 | 1.79 | 2.7 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|---|--------------------|---------|----------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 241 | BEL-THALES SYSTEMS LTD. | -2.59 | 1.04 | 3.34 |
| 242 | IRCON PB TOLLWAY LTD. | 0.82 | -2.11 | -17.18 |
| 243 | HLL INFRA TECH SERVICES LTD. | 8.01 | 21.86 | 31.63 |
| 244 | NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPN. LTD. | 38.79 | 53.58 | 87.62 |
| 245 | AGRINNOVATE INDIA LTD. | 1.58 | 2.37 | 2.81 |
| 246 | POWERGRID KALA AMB TRANSMISSION LTD. | 7.52 | 13.08 | 23.37 |
| 247 | POWER GRID JABALPUR TRANSMISSION LTD. | 0 | 10.14 | 48.39 |
| 248 | CHHATTISGARH EAST RAILWAYS LTD. | -0.16 | -0.14 | -22.48 |
| 249 | IRCON SHIVPURI GUNA TOLLWAY LTD. | -0.06 | -30.63 | -30.83 |
| 250 | PATRATU VIDYUT UTPADAN NIGAM LTD. | 0.03 | -1.38 | -0.41 |
| 251 | POWER GRID SOUTHERN INTERCONNECTOR TRANSMISSION SYSTEM LTD. | 0 | -1.56 | 8.68 |
| 252 | POWER GRID WARORA TRANSMISSION LTD. | 28.95 | 59.67 | 76.09 |
| 253 | POWER GRID PARLI TRANSMISSION LTD. | 0 | 65.01 | 79.22 |
| 254 | BPCL-KIAL FUEL FARM PVT. LTD. | -0.14 | -1.2 | -1.97 |
| 255 | PETRONET CCK LTD. | 58.41 | 0 | 0 |
| 256 | ONGC MANGALORE PETROCHEMICALS LTD. | -447.11 | 22.89 | -1400.43 |
| 257 | NBCC ENGINEERING AND CONSULTANCY LTD. | -2.09 | -1.53 | -1.25 |
| 258 | NBCC SERVICES LTD. | 6.97 | 8.63 | 4.13 |
| 259 | IIFCL PROJECTS LTD. | 2.29 | 1.78 | 1.78 |
| 260 | IIFCL ASSET MANAGEMENT COMPANY LTD. | 2.8 | 3.4 | 3.4 |
| 261 | JAMMU & KASHMIR DEVELOPMENT FINANCE CORPORATION LTD | 6.24 | 6 | 6.13 |

| Sr. No. | CPSEs Name | PAT (Rs. In Crore) | | |
|---------|--|--------------------|---------|---------|
| | | 2017-18 | 2018-19 | 2019-20 |
| 262 | NAINI AEROSPACE LTD. | -10.63 | -12.95 | -9.08 |
| 263 | CHANDIGARH INTERNATIONAL AIRPORT LTD. | 14.06 | 18.73 | 33.19 |
| 264 | AAI CARGO LOGISTICS & ALLIED SERVICES COMPANY LTD. | 152.4 | 60.9 | 92.37 |
| 265 | VISAKHAPATANAM PORT LOGISTICS PARK LTD. | -1.02 | -5.57 | -16.05 |
| 266 | HLL MOTHER & CHILD CARE HOSPITALS LTD. | 0 | -0.3 | -2.79 |
| 267 | IRCON DAVANAGERE HAVERI HIGHWAY LTD. | 0.63 | 2.14 | 0.77 |
| 268 | IRCON VADODARA KIM EXPRESSWAY LTD. | 0 | 0.05 | 0.24 |
| 269 | NMDC CSR FOUNDATION | 0 | 9.83 | -2.92 |
| 270 | NABINAGAR POWER GENERATING COMPANY LTD. | 0 | -3.21 | 111.33 |
| 271 | MAHARASHTRA ANTIBIOTICS & PHARMACEUTICALS LTD | 0 | 0 | -0.03 |
| 272 | MANIPUR STATE DRUGS & PHAREMACEUTICALS LTD | 0 | 0 | -30.86 |
| 273 | CENTRAL REGISTRY OF SECURITSATION ASSET RECONSTRUCTION AND SECURITY INTEREST OF INDIA (CERSAI) | 0 | 0 | 85.76 |
| 274 | KONKAN LNG LIMITED | 0 | 0 | 270.27 |
| 275 | INDIAN PORTS GLOBAL LTD | 0 | 0 | -1.24 |
| 276 | AURANGABAD TEXTILES & APPAREL PARKS LTD. | 0 | 0 | -0.76 |

DR. C.M. RAMESH: Sir, I would like to know whether the performance of some of the public sector enterprises ...(*Interruptions*)...which include textiles, consumer goods, fertilizers and chemicals, engineering goods and pharmaceuticals has been affected by Covid-19 pandemic and, thereby, employment generation also affected. ...(*Interruptions*)... What is the Ministry going to do? ...(*Interruptions*)...

डा. भागवत किशनराव कराड : उपसभापति महोदय, Department of Public Enterprises एक नोडल डिपार्टमेंट है...(व्यवधान)...जिसके अंतर्गत सीपीएसयूज आते हैं। ...(व्यवधान)... माननीय सदस्य ने इसी के संबंध में पूछा है कि कोविड-19 पेंडेमिक में textile industries, pharmaceuticals industries और अन्य industries पर क्या फर्क पड़ा है...(व्यवधान)... सर, मैं संक्षेप में बताना चाहता हूँ कि माननीय मोदी जी के नेतृत्व में 2015-16 से सीपीएसयूज में 1,14,229 जो profit after tax था, वह बढ़ता चला गया।...(व्यवधान)... 2018-19 में ...(व्यवधान)... था और 2019-20 में थोड़ा कम हो चुका है और वह 93,295 करोड़ हो गया है।...(व्यवधान)... मैं इतना बताना चाहता हूँ कि लास्ट ईयर कोविड के टाइम प्रॉफिट थोड़ा कम हो चुका है और थोड़ी लेबर की प्रॉब्लम हो गई है। ...(व्यवधान)...

DR. C.M. RAMESH: There is a huge investment in public sector undertakings. ...(Interruptions)... It is gathered that it is not contributing, as per the expectations, to net domestic products of the country. What are we going to do for that? ...(Interruptions)...

डा. भागवत किशनराव कराड : उपसभापति महोदय, सीपीएसयूज में टोटल 256 हैं, उसमें से 171 प्रॉफिट मेकिंग है और 84 लॉसेज में हैं। ...(व्यवधान)... जिसमें लॉस होता है, उसके disinvestment में ...(व्यवधान)... मैं इतना ही बताना चाहता हूँ कि जो नॉन प्रॉफिट है...(व्यवधान)... उसमें disinvestment का ...(व्यवधान)... और जो लॉसेज में हैं, उनमें कैसे सुधार करें, इस पर हमारी कोशिश जारी है।...(व्यवधान)...

SHRI SYED ZAFAR ISLAM: Sir, I thank you for giving me this opportunity to ask a supplementary question. ...(Interruptions)... Though you, Sir, I would like to ask the hon. Finance Minister whether the Ministry has undertaken any evaluation exercise to ascertain why the market capitalisation of public sector undertakings is at the rock bottom...(Interruptions)...compared to the private sector companies, especially, when we know that this is the best source of growth capital and in India, we need a lot of growth capital for PSUs as well as private sector companies. ...(Interruptions)... I must also compliment the Finance Minister for having taken a decision on prominent issues which were actually the bottlenecks, and they have been done away with. ...(Interruptions)... But is there any other reason where she thinks or the Ministry thinks that that could be addressed so that the market capitalisation of the public sector enterprises can go up? ...(Interruptions)...

डा. भागवत किशनराव कराड : उपसभापति महोदय, माननीय सदस्य ने यह पूछा है कि capitalization में ...(व्यवधान)... इन्क्वायरी हटाई जाए। मैं बताना चाहता हूँ कि फाइनेंस

मिनिस्ट्री की तरफ से उसका regularly evaluation किया जाता है और जो लॉस मेकिंग कंपनीज़ हैं, ...(व्यवधान)... इसके बारे में कोशिश की जा रही है।...(व्यवधान)...

DR. SASMIT PATRA: Sir, in the reply, there are 276 PSEs which have shown PAT, either positive or negative; out of them, 83 have a negative Profit After Tax. My question to the hon. Minister is: Has the Ministry considered advising the Department of Public Enterprises either to proceed for disinvestment or to improve the performance of the PSEs?

डा. भागवत किशनराव कराड: माननीय उपसभापति महोदय, जैसा कि माननीय सदस्य सस्मित पात्रा जी ने पूछा है, लॉस मेकिंग कंपनीज़ 84 हैं। ...(व्यवधान)... इन कंपनीज़ को सुधारने की कोशिश की जाती है और अगर इससे बढ़ावा नहीं मिल सका, उनमें इम्पूवमेंट नहीं आ सकी, तो डिसइन्वेस्टमेंट की तरफ जाते हैं। ...(व्यवधान)... 35 enlisted कम्पनीज़ हैं, जिनमें डिसइन्वेस्टमेंट की कार्रवाई चल रही है।

श्री जुगलसिंह लोखंडवाला: उपसभापति जी, मैं माननीय मंत्री जी से पूछना चाहता हूँ कि पब्लिक सेक्टर में जो डिसइन्वेस्टमेंट हुआ है, उसका क्या प्रभाव पड़ा है और अभी क्या चल रहा है, क्या आप इसका ब्यौरा देंगे?

डा. भागवत किशनराव कराड: उपसभापति महोदय, पब्लिक सेक्टर में जो डिसइन्वेस्टमेंट हो चुका है, इसका प्रभाव जो गवर्नमेंट की expected value है, जो गवर्नमेंट expected value decide करती है, वह decided value में आए तो ही डिसइन्वेस्टमेंट होता है। ...(व्यवधान)... क्योंकि उसमें देखा गया है कि एक तो वह कंपनी profit में नहीं रहती है और लेबर का, कामगारों का आंकड़ा भी कम रहता है।... (व्यवधान)... इसीलिए डिसइन्वेस्टमेंट करने से गवर्नमेंट को जो लॉस होता है, वह लॉस कम हो जाएगा। ...(व्यवधान)... इतना ही नहीं प्राइवेट के पास जाने के बाद इनकी इन्कम भी बढ़ेगी। ...(व्यवधान)... उसके साथ-साथ कामगारों की संख्या भी बढ़ सकती है।... (व्यवधान)... और उनको मजदूर मिल सकते हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Q. No.229. The questioner is not there.

* 229. [The questioner was absent.]

Renewable Energy as the Mainstay of the Energy Sector

* 229. SHRI SUSHIL KUMAR GUPTA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has drawn any strategies to ensure renewable energy sources become the mainstay of the energy sector in the near future[]
- (b) if so, the targets set in previous years and how many of them have been realised so far; and
- (c) the measures being taken to attract investment in renewable energy sector?

THE MINISTER OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): A statement is laid on the Table of the House.

Statement

(a) to (c) The Government has set a target of achieving 175 GW of Renewable Energy capacity (excluding large hydro) by December 2022. A total of 98.44 GW of renewable energy capacity (excluding large hydro) has been cumulatively installed in the country as on 30-6-2021, which includes 1.49 GW of off-grid/ decentralised capacity. In addition, RE projects of 50.35 GW capacity are under various stages of implementation and 25.16 GW are under various stages of bidding.

Further, the Government has declared a target of installing 450 GW of renewable energy capacity (excluding large hydro) by the year 2030.

The Government has taken several steps to promote renewable energy in the country. These include:-

- Permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- Waiver of Inter State Transmission System (ISTS) charges for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025,
- Laying of new transmission lines and creating new sub-station capacity for evacuation of renewable power,
- Declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022,
- Setting up of RE parks to provide land and transmission to RE developers on a plug and play basis,
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc,
- Notification of standards for deployment of solar photovoltaic system/devices,

- Setting up of Project Development Cell for attracting and facilitating investments,
- Standard Bidding Guidelines for tariff based competitive bidding for procurement of Power from Grid Connected Solar PV and Wind Projects.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
- Green Term Ahead Market (GTAM) launched to facilitate procurement of RE power through power exchange in the country.
- Conducting skill development programmes to create a pool of skilled manpower for setting up, operation and maintenance of RE projects.

MR. DEPUTY CHAIRMAN: Any supplementary? Shrimati Kanta Kardam.

श्रीमती कान्ता कर्दम: उपसभापति महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि क्या देश में सौर ऊर्जा के उपयोग में वृद्धि हुई है? ...(व्यवधान)... उत्तर प्रदेश में स्वीकृत सौर पार्कों के संख्या कितनी है? ...(व्यवधान)... केंद्र सरकार के द्वारा उत्तर प्रदेश में कितने सौर पार्कों के विस्तार के लिए कितनी धनराशि आवंटित की गई है?

श्री राज कुमार सिंह: उपसभापति महोदय, देश में सौर ऊर्जा की बढ़ोतरी काफी तेजी से हुई है। ...(व्यवधान)... हमारी सौर ऊर्जा की क्षमता पिछले सात वर्षों में पंद्रह गुणा हो गई है। ...(व्यवधान)... उत्तर प्रदेश में भी कई सोलर पार्क्स टेक-अप हुए हैं। ...(व्यवधान)... उत्तर प्रदेश में जो-जो सोलर पार्क्स टेक-अप हुए हैं, मैं उनकी सूची माननीय सदस्या को भेज दूंगा। ...(व्यवधान)...

श्री कामाख्या प्रसाद तासा: सर, मैं मंत्री जी से पूछना चाहता हूँ कि renewable energy production sector में medium and small entrepreneur के लिए participation की क्या व्यवस्था है? ...(व्यवधान)... क्या उनके लिए कोई priority की व्यवस्था है या नहीं? ...(व्यवधान)... मेक इन इंडिया के संबंध में जो माननीय प्रधान मंत्री जी ने कहा है, उसे इसमें प्रयोग करने के लिए मिनिस्ट्री ने क्या व्यवस्था की है?

श्री राज कुमार सिंह: उपसभापति महोदय, हम लोग जो क्षमता स्थापित करते हैं, उसे open tender के आधार पर करते हैं। ...(व्यवधान)... इसके लिए open bid होती है, जिसमें कोई भी compete कर सकता है। ...(व्यवधान)... इसमें हम लोगों ने किसी के लिए कोई reservation नहीं रखा है। ...(व्यवधान)...

उपसभापति महोदय, जहां तक Make in India का सवाल है, इसमें Make in India को encourage करने के लिए जो imported solar panels हैं और जो solar cells हैं, उन पर duty

लगाने की व्यवस्था की है। ...**(व्यवधान)**... यह ड्यूटी April, 2022 से लागू हो जाएगी और यह ड्यूटी काफी मात्रा में है। ...**(व्यवधान)**... इसके पहले हमने safeguard duty लगाई थी, जो कि अभी कुछ महीने चलेगी। ...**(व्यवधान)**... इसके अलावा यहां पर solar cells and solar panels की manufacturing हो, इसके लिए हम लोग एक Production Linked Incentive Scheme (PLI) लाए हैं। ...**(व्यवधान)**... उस scheme की भी bid हुई है। ...**(व्यवधान)**... तो जो लोग यहां पर manufacturing करेंगे, उनको हम लोग incentive देंगे। यह हमारी योजना है। ...**(व्यवधान)**... इस योजना को सरकार ने स्वीकृति दी है। ...**(व्यवधान)**... इसके अलावा भी हमने बहुत सारी योजनाएं चलाई हैं, जिनमें कि Make in India के अंतर्गत solar cells and solar panels का इस्तेमाल करना होगा। ...**(व्यवधान)**... जैसे PM-Kusum योजना है, जैसे Rooftop Solar Scheme है, इसमें Make in India के अंतर्गत solar cells and solar panels का इस्तेमाल होगा। ...**(व्यवधान)**... हम लोगों ने एक approved list of models and manufacturers रखी है, जो Make in India है, उसी की उसमें entry होती है और उसी से निर्माण होता है। ...**(व्यवधान)**...

उपसभापति महोदय, wind energy में भी हमारे यहां जो निर्माण क्षमता है, वह हमारी आवश्यकताओं के लिए sufficient है। ...**(व्यवधान)**... हमारे यहां ही वे equipments बनते हैं और हमारे यहां wind energy में उनका ही इस्तेमाल होता है और हम wind energy के equipments का निर्यात भी कर रहे हैं। ...**(व्यवधान)**... हमारे यहां पर Make in India हो, इसके लिए हम लोगों ने बहुत से कदम उठाये हैं और वे successful हो रहे हैं। ...**(व्यवधान)**...

श्री उपसभापति: डा. अशोक बाजपेयी। ...**(व्यवधान)**...

डा. अशोक बाजपेयी: माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि इस पंचवर्षीय योजना के अंत तक उत्तर प्रदेश में नवीकरणीय विद्युत उत्पादन का कितना लक्ष्य है? ...**(व्यवधान)**... उसमें निजी क्षेत्र की कितनी हिस्सेदारी है और सार्वजनिक क्षेत्र की कितनी हिस्सेदारी है? ...**(व्यवधान)**... इस पंचवर्षीय योजना के अंत तक कितना उत्पादन उत्तर प्रदेश में नवीकरणीय विद्युत का हो सकेगा? ...**(व्यवधान)**...

श्री राज कुमार सिंह: उपसभापति महोदय, हम लोगों ने जो लक्ष्य रखा है, वह पंचवर्षीय योजना के हिसाब से नहीं रखा है। ...**(व्यवधान)**... हम लोगों ने राज्यों के ऊपर Renewable Purchase Obligation लगाया है और Renewable Purchase Obligation के अनुसार जो उत्तर प्रदेश की खपत है, उसका 19 प्रतिशत renewable energy से होना चाहिए। ...**(व्यवधान)**... अभी उत्तर प्रदेश इसमें बहुत पीछे है। ...**(व्यवधान)**... उपसभापति महोदय, जो भी क्षमता स्थापित होती है, जैसे हमने कहा कि वह open tender द्वारा होती है। ...**(व्यवधान)**... इसको लगाने वाली निजी क्षेत्र की कम्पनियां होती हैं, ...**(व्यवधान)**... लेकिन जो उत्पादन होता है, उस उत्पादन को सरकार की distribution कम्पनियां खरीदती हैं। ...**(व्यवधान)**... उत्तर प्रदेश में अभी solar energy की installed capacity 1,890 Megawatt है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2 p.m.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at twenty-nine minutes past twelve of the clock.

The House reassembled at two of the clock,

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.]

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : मेघवाल जी..(व्यवधान)..नहीं हैं।..(व्यवधान)..

SHRI JAIRAM RAMESH: Sir, ...(Interruptions)..

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आप अभी बोलिएगा..(व्यवधान)..You can speak. ...(Interruptions).. We are discussing the farmers' situation now. ...(Interruptions)..आप एक मिनट रुकिए, एक स्टेटमेंट है। ..(व्यवधान)..

वित्त मंत्रालय में राज्य मंत्री (डा. भागवत किशनराव कराड) : महोदय, मैं "उच्चतम न्यायालय का निर्णय और एनपीएस को वापस पुरानी पेंशन योजना में परिवर्तित किया जाना" के संबंध में 20 जुलाई, 2021 को राज्य सभा में अतारांकित प्रश्न 248 के दिए गए उत्तर के संशोधनार्थ एक विवरण (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REGARDING POINT OF ORDER ON CONVERSION OF A CALLING ATTENTION MOTION INTO A SHORT DURATION DISCUSSION

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : धन्यवाद। Now the Short Duration Discussion. ...(Interruptions)..

SHRI JAIRAM RAMESH (Karnataka): I am on a point of order. ...(Interruptions)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Tell me. ...(*Interruptions*)..

SHRI JAIRAM RAMESH: Sir, I invite your attention to 'Rajya Sabha Rulings and Observations from the Chair', page 48 and page 49. On the 23rd of July, I had given notice for a Calling Attention Motion on the three black farm laws and the ongoing farmers' agitation for the last nine to ten months. Today I find that my name is shown against Short Duration Discussion. My Calling Attention Motion has been converted into a Short Duration Discussion and the Short Duration Discussion is on a general topic of 'Agricultural Problems and Solutions' whereas my Calling Attention was on the repeal of the farm laws and the ongoing farmers' agitation. ...(*Interruptions*).. Sir, listen to me. ...(*Interruptions*).. Listen to your own ruling, page 49, this is the ruling from the Chair, dated December 3, 2015. It says, 'A Calling Attention Motion can be converted into a Short Duration Discussion after a complete sense of the House is taken.' ...(*Interruptions*).. No sense of the House has been taken. ...(*Interruptions*).. This is unilateral. ...(*Interruptions*).. This is completely unilateral and this is not acceptable to me, Sir. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I will come back to you. ...(*Interruptions*).. We will come back to you on this. ...(*Interruptions*)..

संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री (श्री प्रह्लाद जोशी) : उपसभाध्यक्ष जी, ऐसा कभी भी नहीं हुआ है, फिर भी यदि sense of the House लेनी है, तो ले लीजिए। ..(**व्यवधान**).. We have no objection. ...(*Interruptions*).. sense of the House ..(**व्यवधान**)..सिर्फ उस साइड से ही ..(**व्यवधान**)..नहीं लेते हैं..(**व्यवधान**)..इस साइड से भी ..(**व्यवधान**)..लेते हैं। ..(**व्यवधान**)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This is the decision of the Chairman. ...(*Interruptions*).. This is the decision of the Chairman, I cannot go back to that. ...(*Interruptions*).. So, we are taking up the Short Duration Discussion. ...(*Interruptions*)... Shri Vijay Pal Singh Tomar. ...(*Interruptions*).. Let him speak first. ...(*Interruptions*).. Let him speak. ...(*Interruptions*).. I will allow you. ...(*Interruptions*)...

SHORT DURATION DISCUSSION

Agricultural problems and solutions

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आज देश के अन्नदाताओं की समस्या..(व्यवधान)..और उनका संकट किस कारण से उत्पन्न हुआ,..(व्यवधान)..यह देश का सबसे उत्तम व्यवसाय था..(व्यवधान)..कांग्रेस की गलत नीतियों के कारण..(व्यवधान)..किसान का व्यवसाय, जो सबसे उत्तम था,..(व्यवधान)..वह सबसे खराब स्थिति में आ गया। ..(व्यवधान)..यदि किसानों के कानून में सुधार करना..(व्यवधान)..माननीय मोदी जी के नेतृत्व में..(व्यवधान)..यदि सरकार तीन कानून लाई, तो इसलिए लाई कि..(व्यवधान)..इनकी गलत नीतियों के कारण बहुत..(व्यवधान)..इनके दस साल के नियम..(व्यवधान).. बरतने से ..(व्यवधान)..पिछले साल के बजट से कम बजट इनका है। ..(व्यवधान)..ये किसान की बात करते हैं, ..(व्यवधान).. किसान को बरबाद इन्होंने किया है। ..(व्यवधान)..जब देश आज़ाद हुआ था..(व्यवधान)..तब देश के व्यवसाय में ..(व्यवधान).. 51.8 प्रतिशत योगदान कृषि का था। ..(व्यवधान)..महोदय, अगर इस तरह से शोर होगा, तो कैसे बोलेंगे? ..(व्यवधान)..ऐसे में बोलना कैसे संभव होगा? ..(व्यवधान)..

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आप resolution ..(व्यवधान)..मूव कर रहे हैं? ..(व्यवधान)..

श्री विजय पाल सिंह तोमर: माननीय उपसभाध्यक्ष जी, अगर देश के किसानों को बरबाद करने की जिम्मेदारी किसी की है, तो वह कांग्रेस सरकार की है।...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आप Resolution move कर रहे हैं?...(व्यवधान)...

श्री विजय पाल सिंह तोमर : मान्यवर, मैं बताना चाहता हूँ कि इनके कारण 50 प्रतिशत जमीन की सिंचाई के साधन नहीं हैं, इसके लिए जिम्मेदारी इनकी बनती है। 25 प्रतिशत...(व्यवधान)... भंडारण की अनुमति दी थी, तो उसकी जिम्मेदारी इनकी है। इन्होंने सिंचाई के साधन नहीं बढ़ाए। ...(व्यवधान)... कृषि के ऊपर इनके दस साल का बजट मैंने देखा है, हमारे एक साल के बजट से भी कम इनके पूरे दस साल का बजट है। ...(व्यवधान)...जहां तक एमएसपी का सवाल है, इनके टाइम में जितना हुआ ...(व्यवधान)...हमने मूल कानून में संशोधन करके कृषि में सुधार के लिए ये तीन कानून बनाए हैं। ...(व्यवधान)...इन तीनों कानूनों को बनाने से पहले बाकायदा हर कानून के लिए आपकी अध्यक्षता में अलग-अलग कमेटीज बनी हैं। ...(व्यवधान)...उन सबके द्वारा सबकी रिपोर्ट्स में संस्तुतियां की गई थीं।...(व्यवधान)... उनके आधार पर ये कानून बने हैं,..(व्यवधान)... उसके बाद भी ये विरोध कर रहे हैं।...(व्यवधान)... मान्यवर, मैं एक ही निवेदन करना चाहता हूँ कि ये तीनों कानून किसानों के पक्ष में हैं और मैं इनका पूरी तरह से

समर्थन करता हूँ।...**(व्यवधान)**... ये लोग किसानों के कंधे पर बंदूक रखकर चलाना चाहते हैं। किसान इन कानूनों से खुश हैं।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Anand Sharma, please. ...*(Interruptions)*... Shri Prasanna Acharya ...*(Interruptions)*...

SHRI PRASANNA ACHARYA (Odisha): Sir, I was in a dilemma whether to participate in this discussion or not. ...*(Interruptions)*... Most of the Opposition parties have decided not to participate in this discussion. ...*(Interruptions)*... Finally I thought that if I missed any opportunity in this House to discuss about the problems of farmers, the problems that the farm sector is facing now, then I will do a crime against the farmers of this country. Therefore, my party and myself decided to participate in the discussion, to highlight the problems of farmers, to highlight the defects in the agricultural Bills passed recently, to highlight the problems faced by lakhs and crores of farmers now. ...*(Interruptions)*... Therefore, Sir, on behalf of my party, I am participating in this discussion. I will highlight some of the problems. ...*(Interruptions)*...

The hon. Prime Minister always feels that his Government is for the development of the poor. ...*(Interruptions)*... He always says that his Government is for the development of the poor. मेरी सरकार गरीबों के कल्याण के लिए है। इस देश में ज्यादा से ज्यादा गरीब किसान ही है। The poor people are the farmers of the country, the landless farmers and the farm labourers. They are the poor people of the country. I wonder why there is so much shouting when this Government is committed for their uplift. ...*(Interruptions)*... I am not describing who is responsible. ...*(Interruptions)*... Those who are shouting here have ruled this country for more than 60 years. ...*(Interruptions)*... Sir, agriculture accounts for 60 per cent of rural India. ...*(Interruptions)*... It amounts to 60 per cent of our population. It provides employment to almost 60 per cent of our population. ...*(Interruptions)*... Our agricultural production has increased. We have gone through the First Green Revolution and the Second Green Revolution. ...*(Interruptions)*... Our agricultural production has increased. ...*(Interruptions)*... But what has not increased is the income of farmers. Farmers have been able to increase their produce, but the Government has failed in increasing the income of the farmers. That is the plight the farmers are facing. ...*(Interruptions)*... Sir, this Government had committed in 2014. ...*(Interruptions)*... It was an election manifesto of the BJP that after coming to power, within five or six years, they will double the income of the farmers. Sir, you will be astonished to know that as per the NSSO Situation Assessment Survey of

Agricultural Households in 2013, one year before this Government came to power, the average monthly income of farmers was Rs. 6426 only. ...(*Interruptions*)... Then, Sir, NABARD study of 2016-17 says, the income of the farmers has been increased only to Rs. 8931 during the last 4-5 years. This has not been doubled. You will be surprised to know, that ...(*Interruptions*)... NSSO has not conducted any survey on income per agri-household after 2013. The last survey made by NSSO about income of the farmers was in 2013 and in the last 7-8 years, the NSSO has not made any study and the Government claims that they have been able to double the income of the farmers. It is a misnomer. It is not the fact. This is not the reality. ...(*Interruptions*)... Sir, in fact, if you adjust the increase against inflation, the farm income remains static or even shows a decline over the last several years. So, farmers' income has not been doubled. ...(*Interruptions*)... It is not a true statement that the farmer's income has been doubled. Most of the farmers in our country are...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go back to your seats. ...(*Interruptions*)... He is a senior Member. A senior Member is sitting behind you. Please... ...(*Interruptions*)....

SHRI PRASANNA ACHARYA: Most of the farmers in our country are marginal farmers. They are small land holders. Whenever we talk of the farmers, we are just worried about a couple of rich farmers. They are not the representatives of real farmers in the country. ...(*Interruptions*).... I say that the majority of the farmers in this country are small farmers, landless farmers, marginal farmers. They are not the rich farmers. So, whenever we check about the farmers, ...(*Interruptions*)... It is the basic responsibility of the Government to first take into consideration the problems of the small farmers and marginal farmers. ...(*Interruptions*)... Sir, we all know that during the last pandemic, income in all sectors has gone down; in industry, it has gone down; in trade and commerce, it has gone down; so also in the service sector. It is only in the agricultural sector where the farmers of the country increased the income of the farm sector even during Corona times. ...(*Interruptions*)... That is the contribution of the farmers in this country. ...(*Interruptions*)... But they never bothered about the farmers. The Government is boasting about PM-Kisan Nidhi Scheme. I compare it with the Kalia Programme by Shri Naveen Patnaik in Odisha. We have launched a programme which is called Kalia, Kalia means... ...(*Interruptions*)... Then why do I draw a comparison between these two? ...(*Interruptions*)... There is no time and there is no atmosphere to discuss about Kalia programme and the PM-Kisan Nidhi Scheme. One thing I would like to say is,

that the PM-Kisan Nidhi Scheme only covers 80-90 million farmers against the target of 140 million farmers in this country. It is only Rs. 6000 per annum. ...(*Interruptions*)....

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Kindly conclude. ...(*Interruptions*)....

SHRI PRASANNA ACHARYA: Sir, when we discuss about the farmers in the Swaminathan Committee report, when we discuss about the... ...(*Interruptions*)... Obviously, naturally, the recommendations of the Swaminathan Committee Report did not get implemented in spirit. Can this Government say with their hand in their chest, in the name of *kisan* in the true sense, that they have implemented the Swaminathan Commission Report? They are not implementing the Swaminathan Commission Report. That has been the demand of the Biju Janata Dal and our leader, Shri Naveen Patnaik. Please implement the Swaminathan Commission Report. ...(*Interruptions*)... You have passed the agriculture Bill. You have not said a single line about the implementation of the Swaminathan Commission Report. आप इस कानून में लिखिए, ...(*व्यवधान*)... आप कानून में प्रावधान करिए कि आप किसान को MSP देंगे as per the recommendations of the Swaminathan Commission Report.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Acharya, please conclude now. ...(*Interruptions*).. Your time is over. ...(*Interruptions*).. I have given you three minutes more. ...(*Interruptions*)..

SHRI PRASANNA ACHARYA: Sir, give me two more minutes. ...(*Interruptions*).. You have not done it. So, it is a great injustice to the farmers. You will be astonished to know, on the one hand, we are claiming that we have doubled the income of the farmers, on the other hand, what the rate of suicide of the farmers is! In this regard, I will mention a few data. ...(*Interruptions*).. Sir, the National Crime Records Bureau (NCRB) data shows, in 2019, 32,559 daily wagers committed suicide, who were working in the farming sector. ...(*Interruptions*).. In 2019, as per the NCRB data, 42,480 farmers and daily wagers committed suicide. It is six per cent more than that of the previous year. ...(*Interruptions*).. This is the plight of the farmers in the country. Why are the farmers committing suicides? ..(*Interruptions*).. There are many points to be mentioned about the plight of the farmers of this country but there is no atmosphere.(*Interruptions*).. Finally, I appeal to this Government, please be considerate about the farmers. ...(*Interruptions*).. My last sentence, Sir, हम लोग

किसान को भगवान बोलते हैं।...**(व्यवधान)** हम लोग किसान को भगवान बोलते हैं।...**(व्यवधान)**
किसान को मत जगाओ, किसान जाग चुका है।...**(व्यवधान)**

*"रोज मंदिर में सुबह घंटी बजाता हूँ,
सोया हुआ खुद हूँ और भगवान को जगाता हूँ।"*

...**(व्यवधान)**... With these words, I conclude. Thank you. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House is adjourned for 15 minutes. ...*(Interruptions)*..

The House then adjourned at seventeen minutes past two of the clock.

The House reassembled at thirty-two minutes past two of the clock.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House is adjourned for thirty minutes.

The House then adjourned at thirty-three minutes past two of the clock.

The House reassembled at three minutes past three of the clock.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

REGARDING ANNOUNCEMENT FOR HOLDING DISCUSSION WITH LEADERS OF VARIOUS PARTIES

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have an announcement to make. ...*(Interruptions)*... I have an announcement. Please, please. ...*(Interruptions)*... The hon. Deputy Chairman has invited the Leaders of the Opposition Parties and leaders of various parties for a discussion in his Chamber. This is the announcement. ...*(Interruptions)*... Now, the House stands adjourned to meet at 4.00 p.m.

The House then adjourned at four minutes past three of the clock.

The House reassembled at four of the clock,
[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House stands adjourned to meet at 1100 hours on Wednesday, the 11th August, 2021.

The House then adjourned at one minute past four of the clock till eleven of the clock on Wednesday, the 11th August, 2021.

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